

STUDY OF SUO-MOTO DISCLOSURE

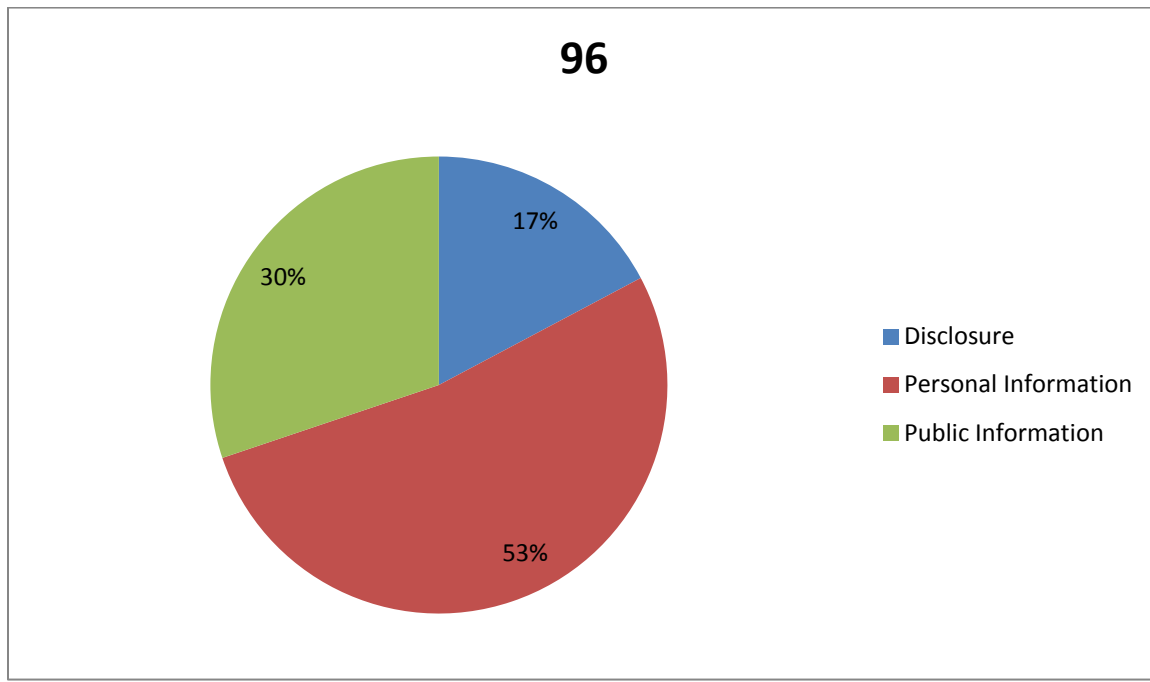
UNDER THE RTI Act, 2005

by Mr. Ayush Shukla

1. I had joined my internship on 1.11.2016 for a period of 2 months. During my internship period, I have gone through 1530 decisions of Central Information Commission Passed by Hon`ble IC Sudhir Bhargava Sir in the year 2015. My work was to study the application of suo-moto disclosure under the RTI Act, 2005 by different Public Authorities and prepare an analysis data on the same. The conclusion of the study is as follows:

2. While analyzing 1523 orders pertaining to different ministries and departments, it has been observed that out of 1523 cases, 713 applications were filed seeking personal information and 810 applications were filed seeking public information. Out of 1523 cases 342 applications were those applications which should have come as suo moto disclosure u/s 4 of the RTI Act. 192 applications were filed seeking copies of various documents.

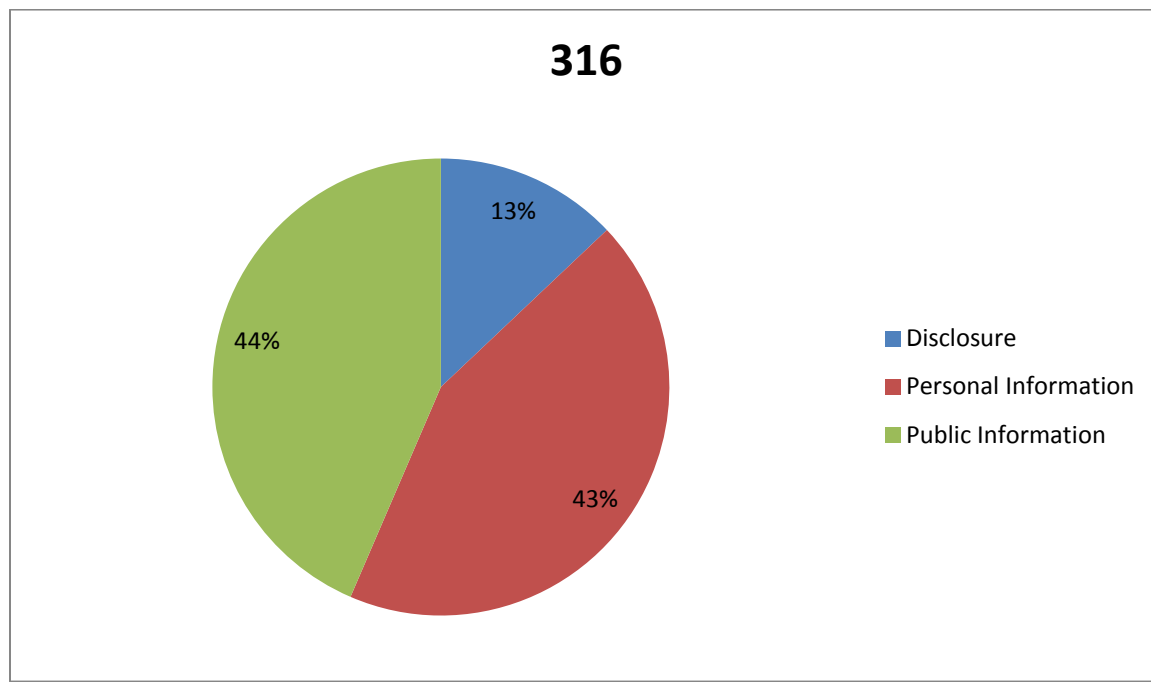
3.CENTRAL VIGILANCE COMMISSION



3.1 In the year 2015,96 second appeals were filed before the CIC against Central Vigilance Commission. Out of 96 second appeals, 61 RTI applications were filed seeking personal information and 35 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 96 applications, 20 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

3.2 According to the data collected, 12 applications were filed asking for copies of different documents and 21 for asking what action was taken on the letter or correspondence etc.

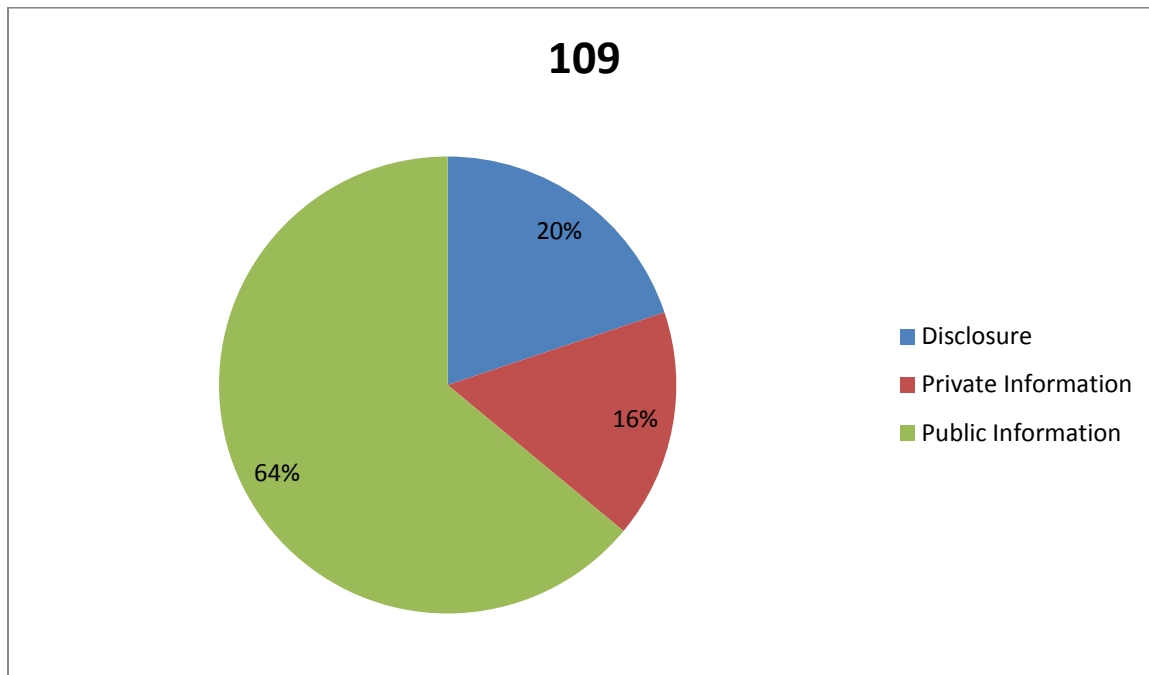
4. DELHI POLICE



4.1 1 In the year 2015, 316 second appeals were filed before the CIC against Delhi Police. Out of 316 second appeals, 158 RTI applications were filed seeking personal information and 158 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 316 applications, 47 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

4.2 According to the data collected, 25 RTI applications were filed asking for copy of various documents/appeals/correspondence and notings, 28 orders relating to FIR and 4 applications relating to issuance of Show cause notice by Commission.

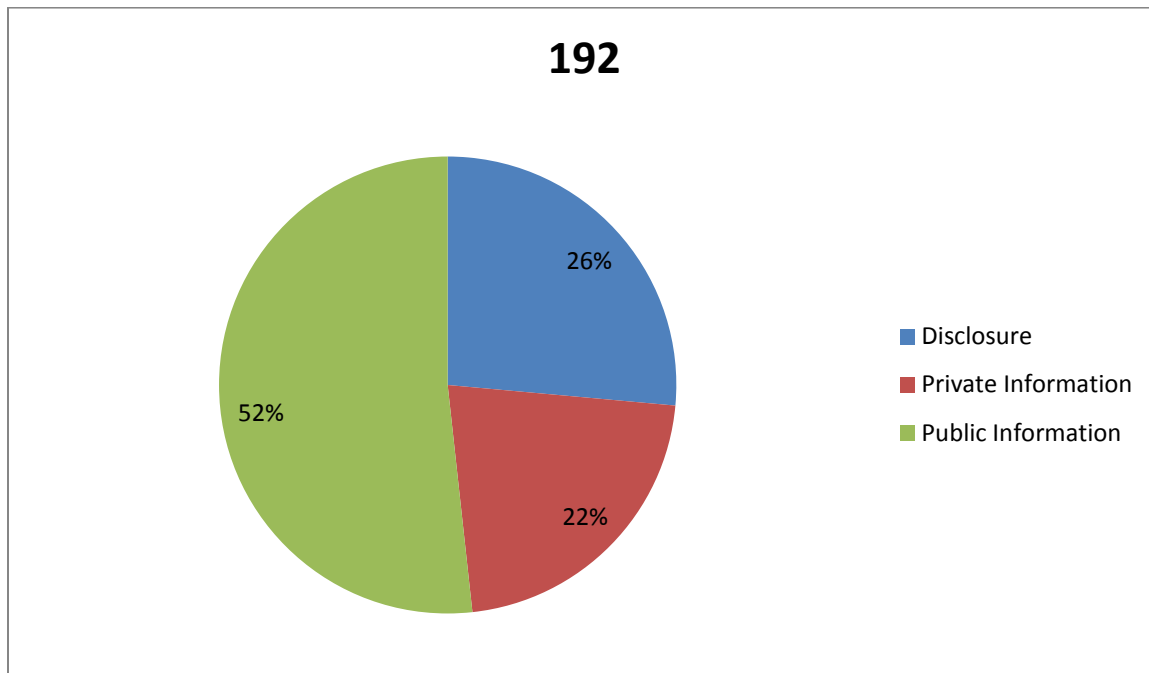
5. DEPARTMENT OF PERSONNEL AND TRAINING



5.1 _ In the year 2015,109 second appeals were filed before the CIC against Department of Personnel and Training. Out of 109 second appeals, 22 RTI applications were filed seeking personal information and 87 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 109 applications, 27 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

5.2 According to the data collected,18 RTI applications were filed seeking copy of various documents and 10 applications about the rules/regulations and OMs related to public authority.

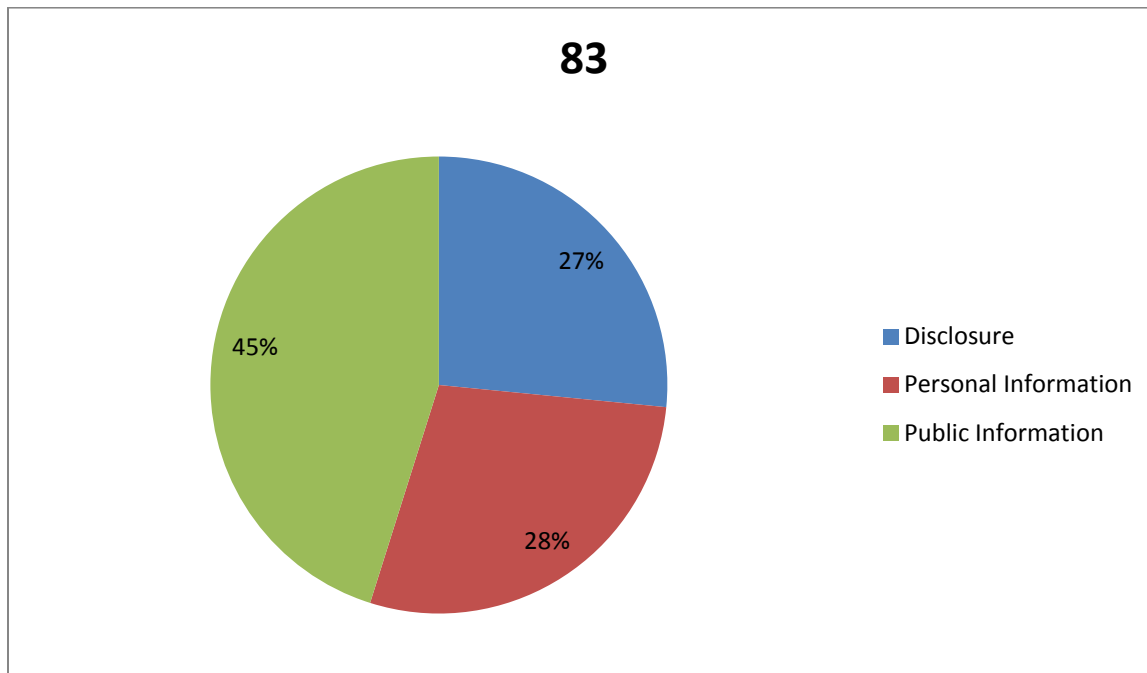
6. MINISTRY OF HOME AFFAIRS



6.1 In the year 2015, 192 second appeals were filed before the CIC against Ministry of Home Affairs. Out of 192 second appeals, 57 RTI applications were filed seeking personal information and 135 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 192 applications, 69 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

6.2 According to the data collected, 14 applications were filed asking for various documents, 5 orders giving direction to the respondent, 2 orders related to issue of show cause notice and 19 orders related to intimation about 106 incomplete petitions.

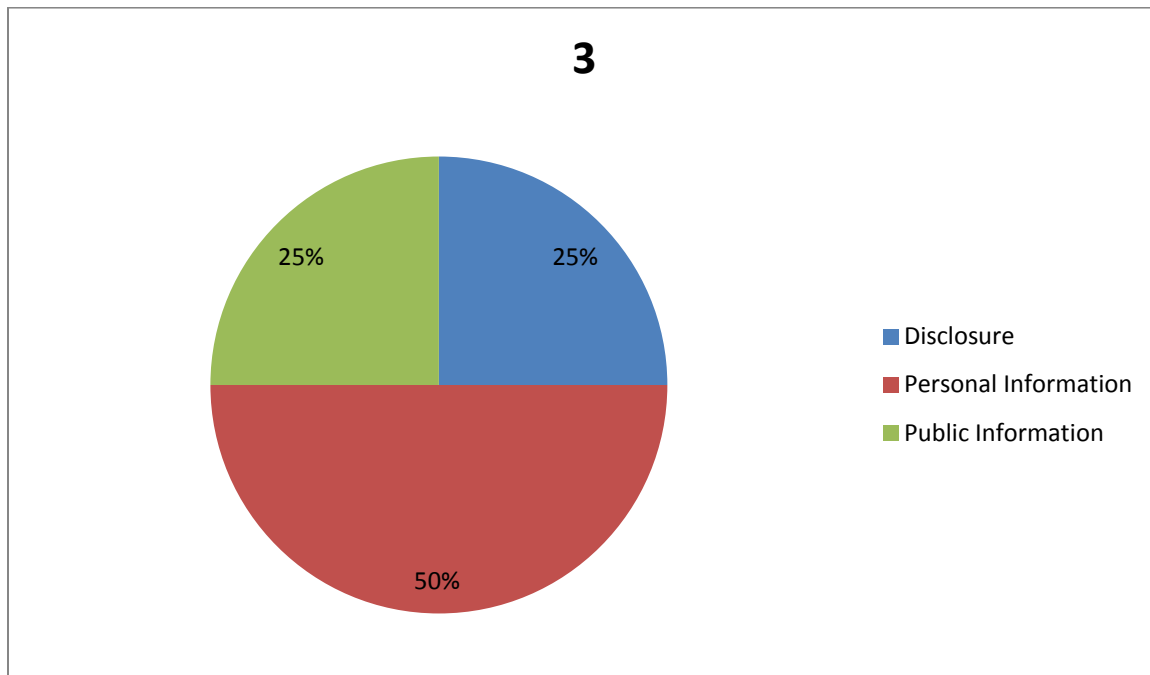
7. MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE & PENSIONS.



7.1 _ In the year 2015, 83 second appeals were filed before the CIC against Ministry of Personnel, Public Grievance and Pensions. Out of 83 second appeals, 32 RTI applications were filed seeking personal information and 51 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 83 applications, 30 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

7.2 According to the data collected, 20 applications were filed seeking copies of various documents & notes and 6 applications relating to action taken on petitions and complaints.

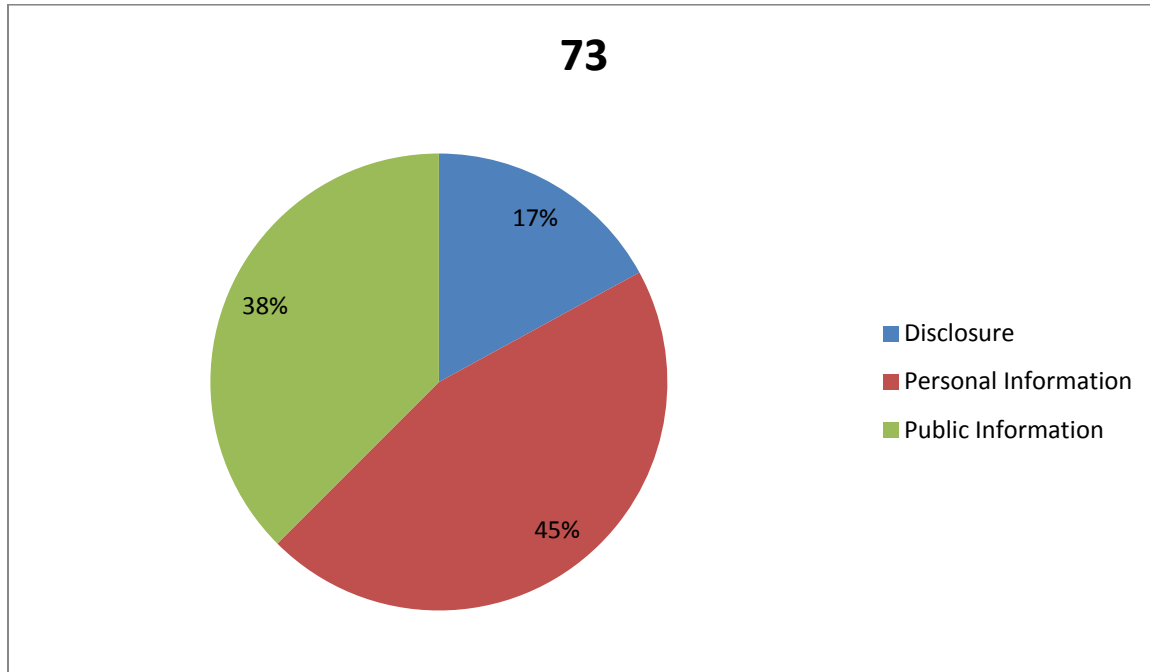
8. G.N.C.T.D.



8.1 _ In the year 2015,3 second appeals were filed before the CIC against G.N.C.T.D. Out of 3 second appeals, 2 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 96 applications, 1 application was relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

8.2 According to the collected data, 1 application was filed for seeking copy of statements and 1 application relating to history of posting of one employee.

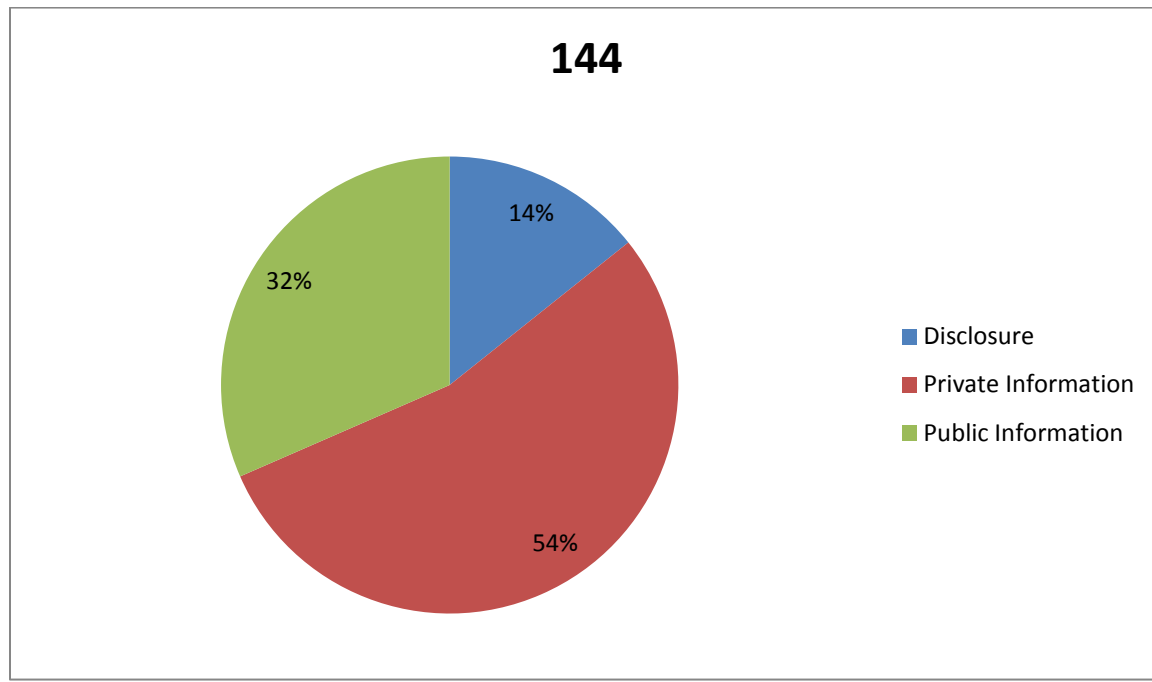
9. UNION PUBLIC SERVICE COMMISSION.



9.1 _ In the year 2015,73 second appeals were filed before the CIC against Union Public Service Commission. Out of 73 second appeals, 40 RTI applications were filed seeking personal information and 33 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 73 applications, 15 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

9.2 According to the collected data, 28 applications were filed asking for copies of answer sheets, question paper, letter, 9 applications relating to recruitment and selection procedure in exam and various posts and 8 applications relating to no. of candidates appeared in various exams.

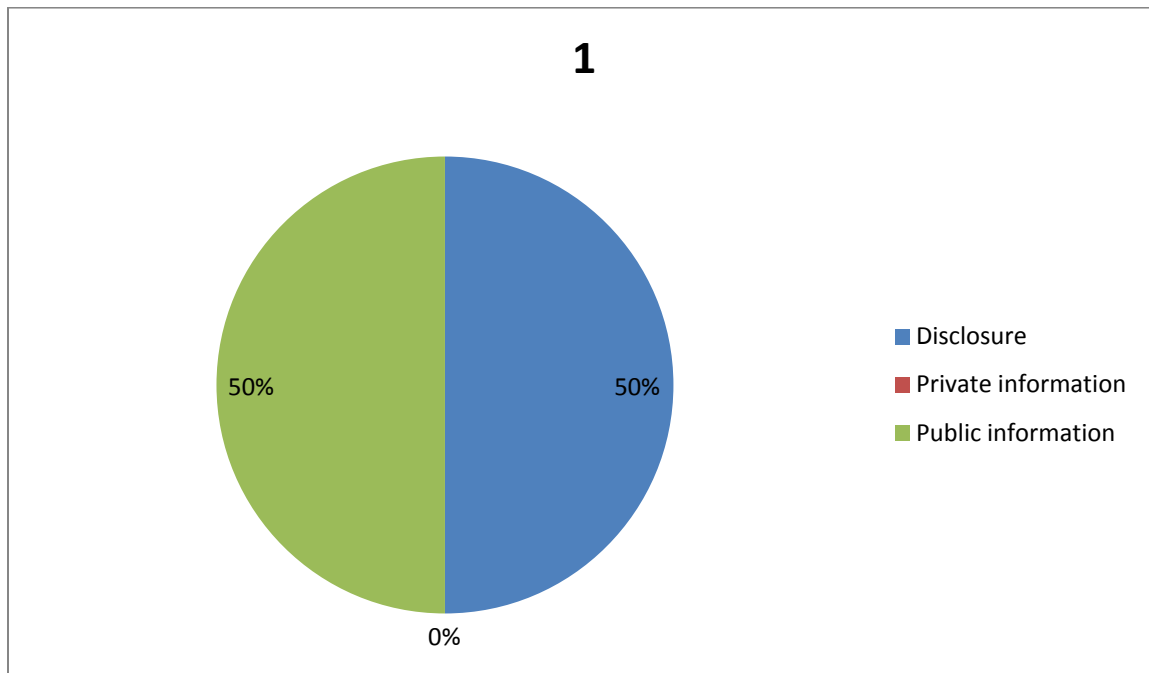
10. STAFF SELECTION COMMISSION



10.1 1 In the year 2015,144 second appeals were filed before the CIC against Staff Selection Commission. Out of 144 second appeals, 91 RTI applications were filed seeking personal information and 53 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 144 applications, 24 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

10.2 According to the collected data, 7 applications were filed for seeking copies of various documents, 29 orders related to issue of Show cause notice and 7 application relating to recruitment and selection process in various exams and posts.

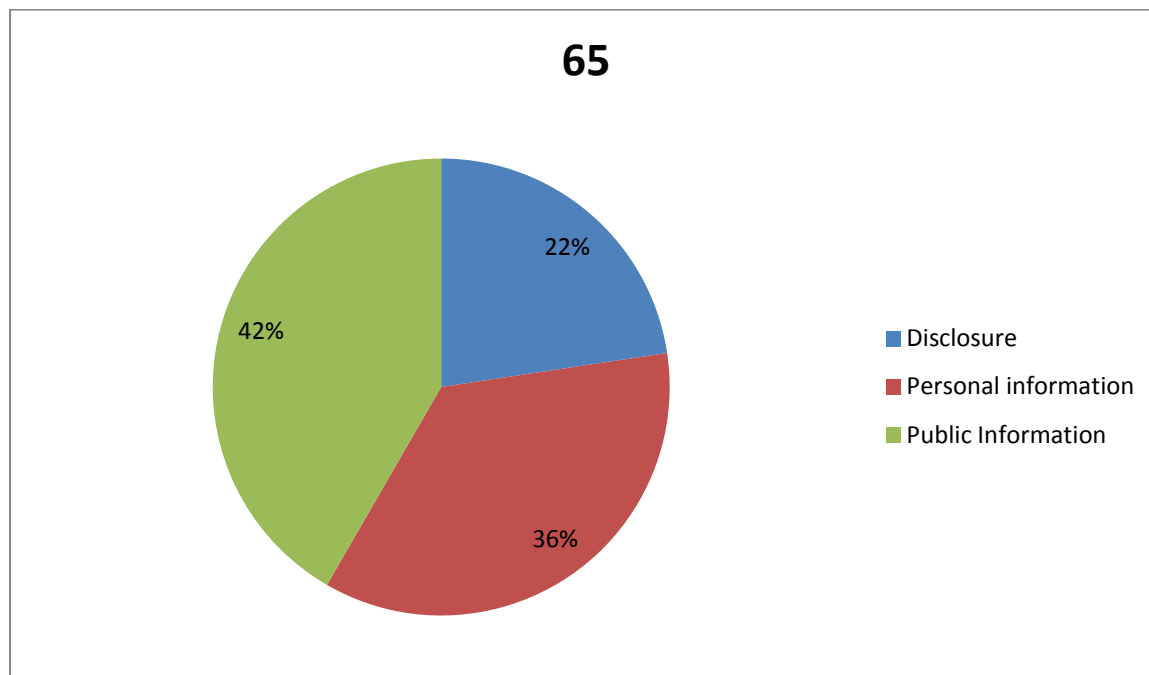
11. C.B.S.E.



11.1 _ In the year 2015,1 second appeal were filed before the CIC against C.B.S.E. Out of 1 second appeal, 0 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, 1 application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

11.2 According to the collected data, 1 appeal was filed relating to license and excise no. of one factory.

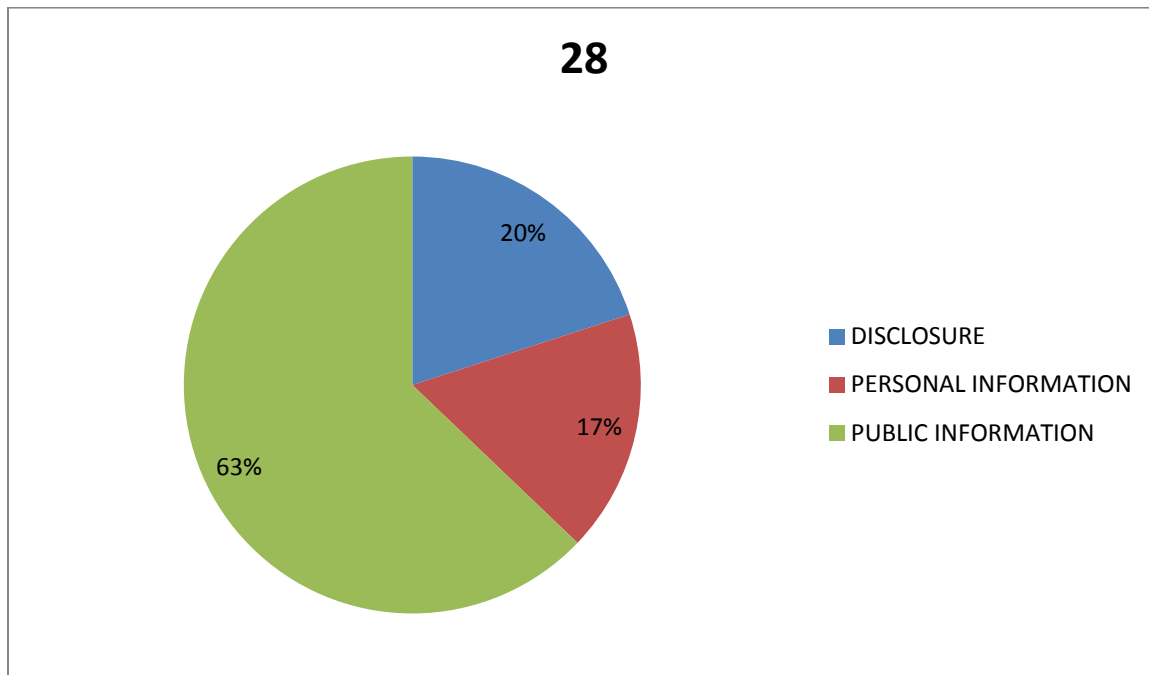
12. CENTRAL INFORMATION COMMISSION.



12.1 In the year 2015, 65 second appeals were filed before the CIC against Central Information Commission. Out of 65 second appeals, 30 RTI applications were filed seeking personal information and 35 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 65 applications, 19 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

12.2 According to the collected data, 13 applications were filed and withdrawn later and 14 applications were filed for seeking copy of various documents.

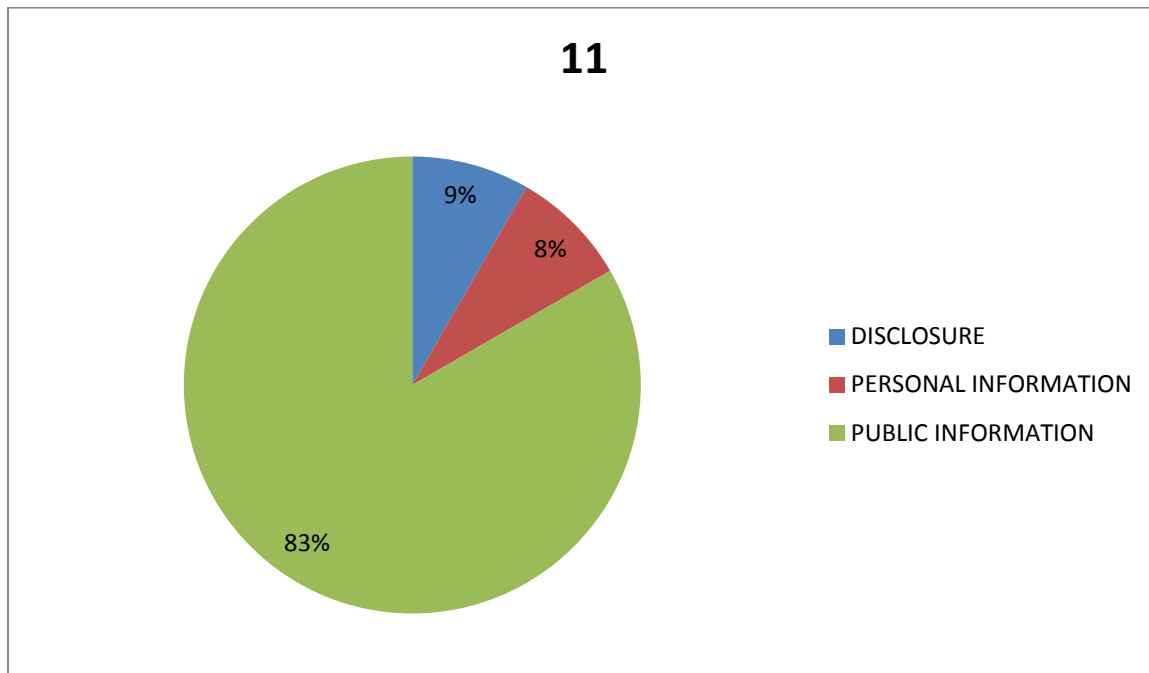
13. ELECTION COMMISSION OF INDIA.



13.1 _ In the year 2015,28 second appeals were filed before the CIC against Election Commission of India. Out of 28 second appeals, 6 RTI applications were filed seeking personal information and 22 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 28 applications, 7 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

13.2 According to the data collected, 2 applications filed were relating to copies of various documents and 4 applications relating to details of expenses in election & by various party members.

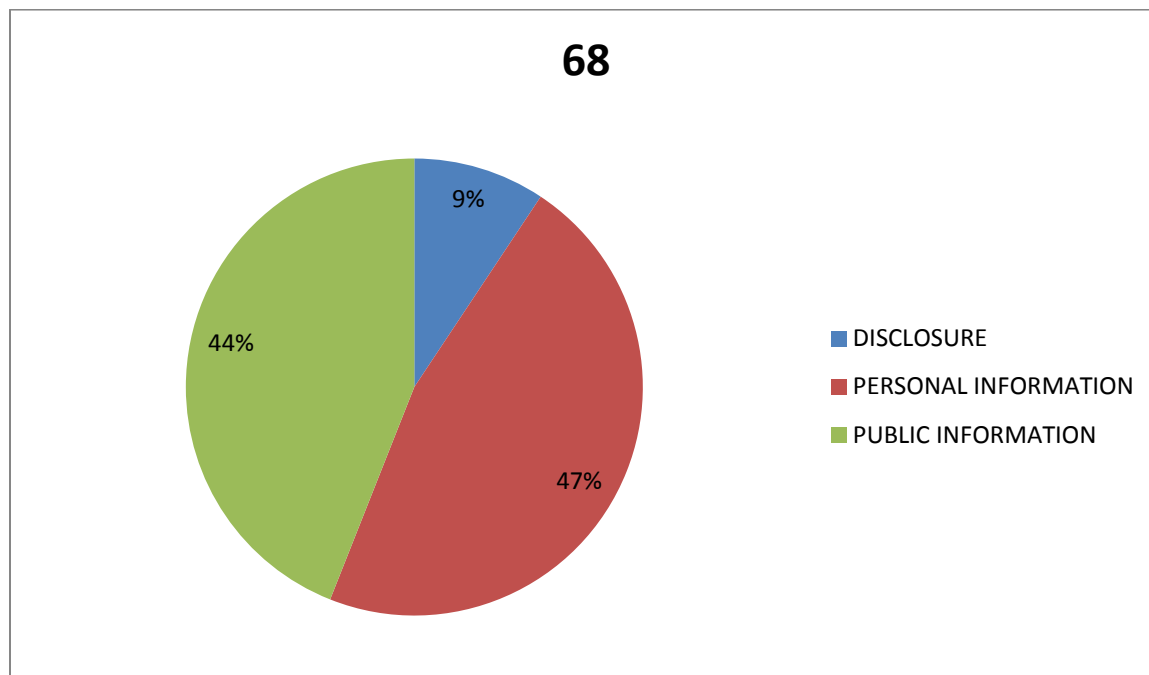
14. PARLIAMENT OF INDIA.



14.1 _ In the year 2015,11 second appeals were filed before the CIC against Parliament of India. Out of 11 second appeals, 1 RTI applications were filed seeking personal information and 10 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 11 applications, 1 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

14.2 According to the data collected, 3 applications were filed for seeking copies of various documents, 2 application relating to 151st report of Rajya Sabha and 3 applications related to action taken on his complaint.

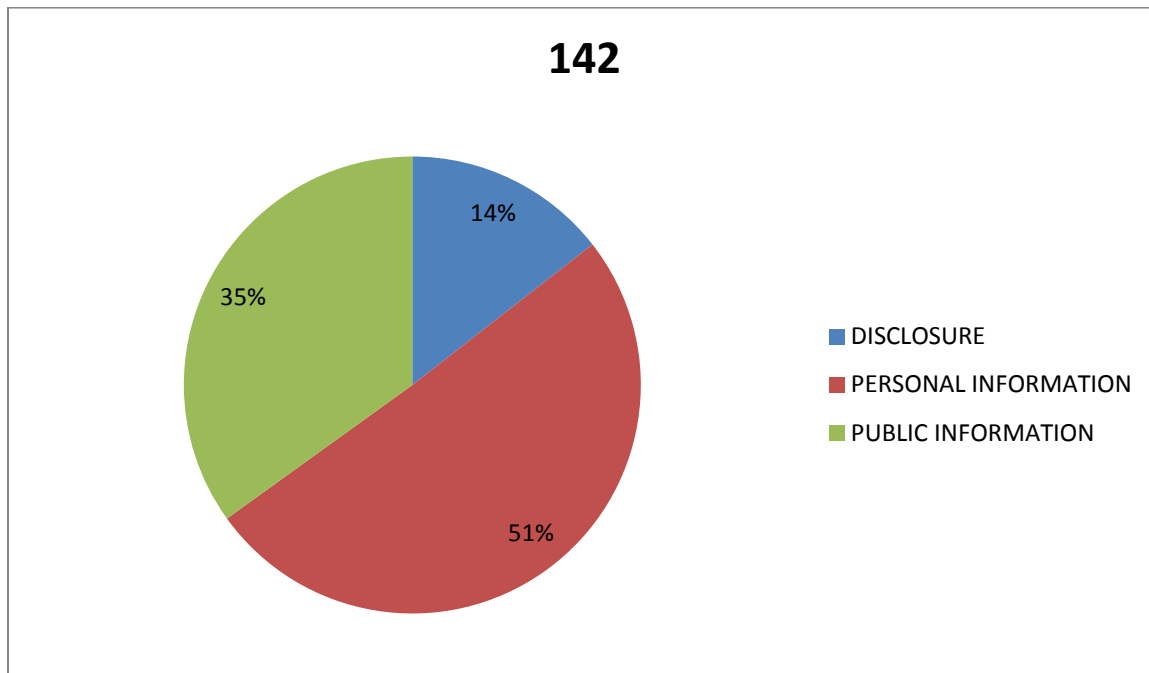
15. CENTRAL BUREAU OF INVESTIGATION.



15.1 _ In the year 2015,68 second appeals were filed before the CIC against C.B.I. Out of 68 second appeals, 35 RTI applications were filed seeking personal information and 33 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 68 applications, 7 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

15.2 According to the data collected, 11 applications were filed for seeking copy of various documents and 8 applications relating to action taken on various complaint.

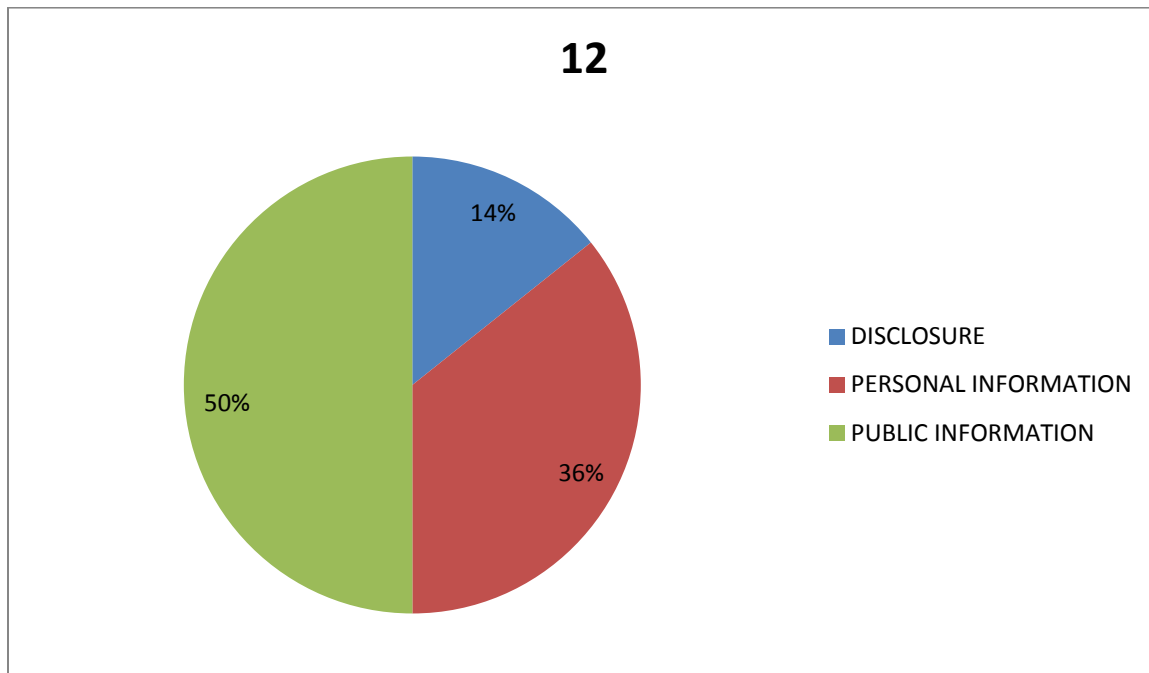
16. C.B.E.C.



16.1 _ In the year 2015,142 second appeals were filed before the CIC against C.B.E.C. Out of 142 second appeals, 84 RTI applications were filed seeking personal information and 58 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 142 applications, 24 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

16.2 According to the data collected, 16 applications were filed for seeking copies of various documents, 24 orders related to issue of show cause notice and 36 appeal were filed and withdrawn later.

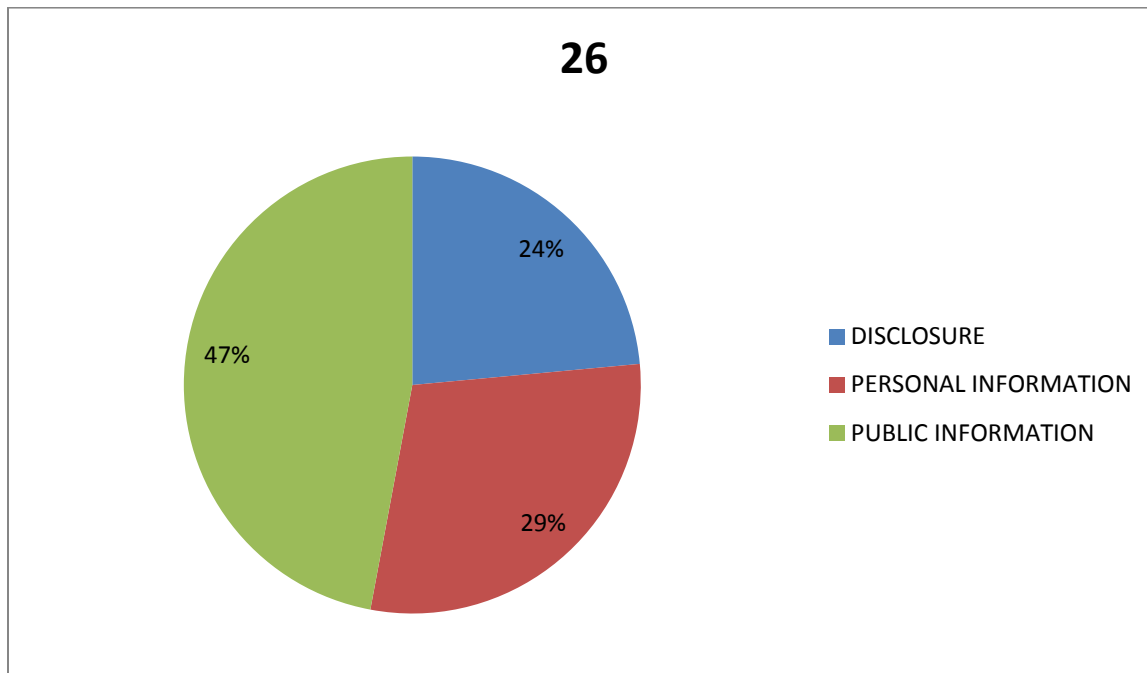
17. C.I.S.F.



17.1 _ In the year 2015,12 second appeals were filed before the CIC against C.I.S.F. Out of 12 second appeals, 5 RTI applications were filed seeking personal information and 7 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 12 applications, 2 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

17.2 According to the collected data, 2 application were filed for seeking copy of various documents, notings, 4 applications relating to Intimation about 106 incomplete petitions and 2 applications relating to action taken and departmental inquiry against one.

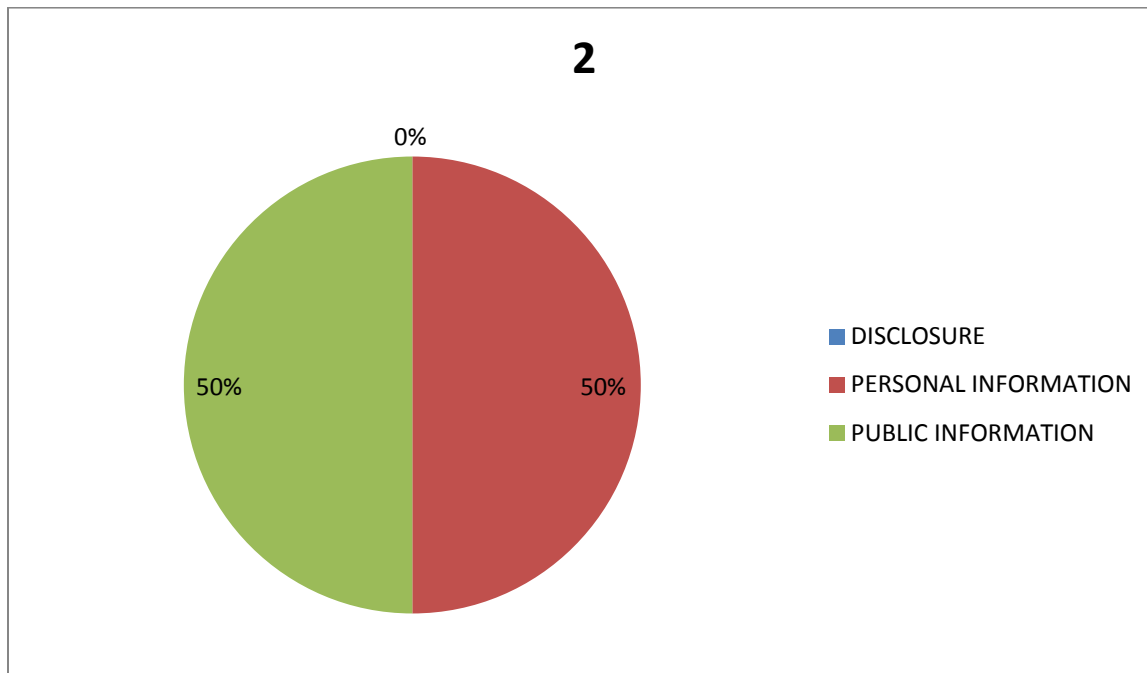
18. LOKSABHA SECRETARIAT.



18.1 _ In the year 2015,26 second appeals were filed before the CIC against loksabha secretariat. Out of 26 second appeals, 10 RTI applications were filed seeking personal information and 16 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 26 applications, 8 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

18.2 According to the collected data, 1 order issued related to show cause notice and 5 applications related to action taken on various issues.

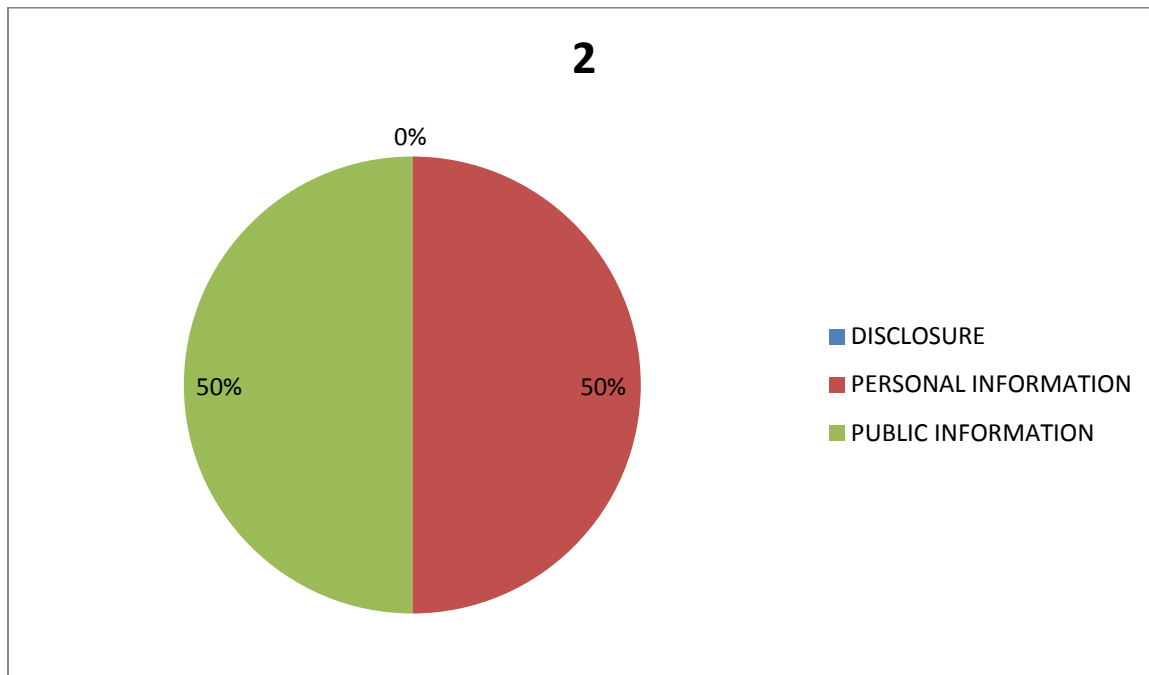
19. CABINET SECRETARIAT.



19.1 _ In the year 2015,2 second appeals were filed before the CIC against Cabinet secretariat. Out of 2 second appeals, no RTI applications were filed seeking personal information and 2 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 2 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

19.2 According to the data collected, 1 application related to committee of secretaries and 1 relating to Reprographer.

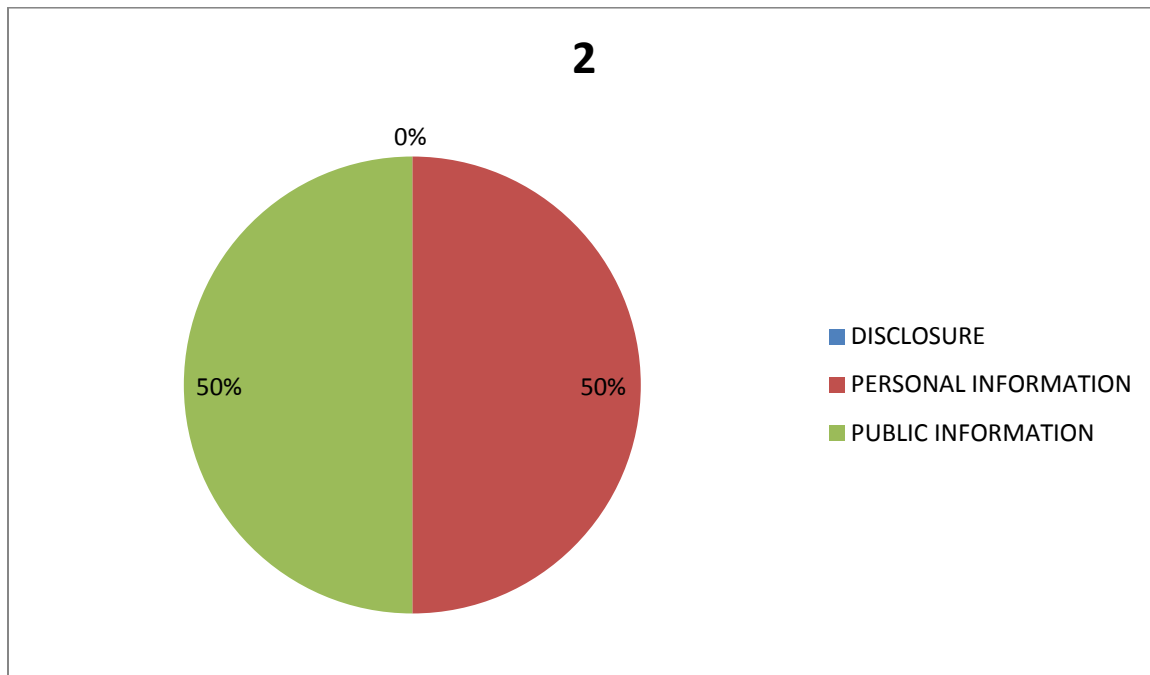
20. PRESIDENT SECRETARIAT.



20.1 _ In the year 2015,2 second appeals were filed before the CIC against President Secretariat. Out of 2 second appeals, 1 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, no application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

20.2 According to the data collected, 1 application filed was related to grant of pensions to freedom fighter and 1 application related to his letter which was sent to President.

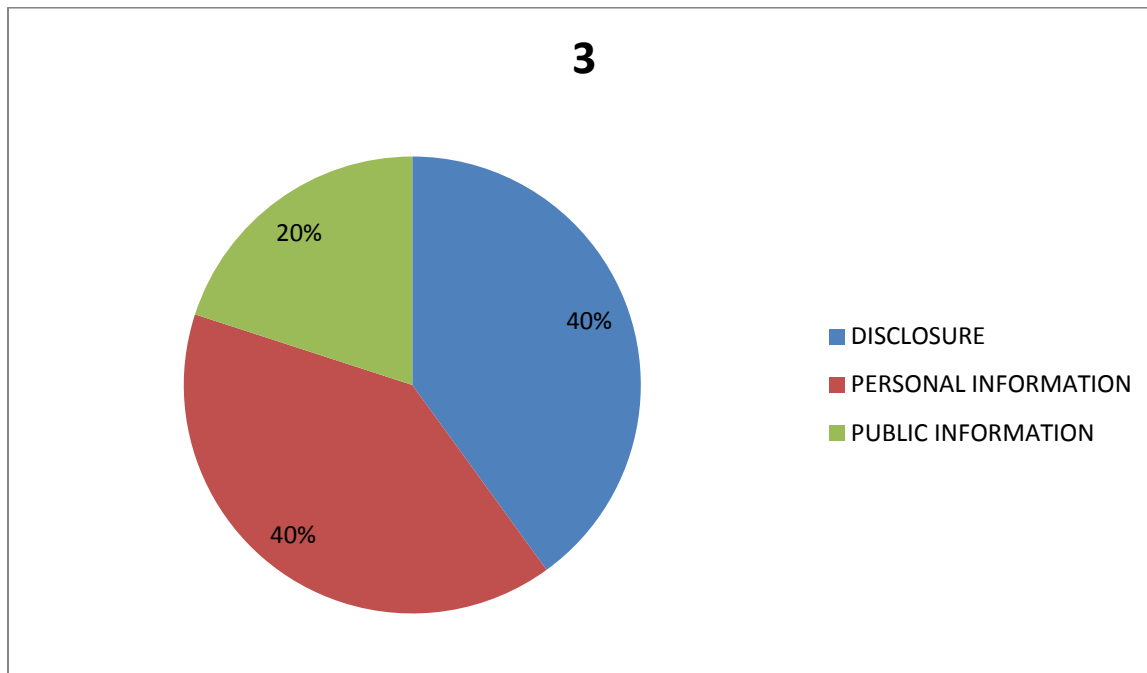
21. DEPARTMENT OF OFFICIAL LANGUAGE.



21.1 1 In the year 2015, 2 second appeals were filed before the CIC against Department of official language. Out of 2 second appeals, 1 RTI application were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, no application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

21.2 According to the data collected, 1 application was related to action taken on his complaint and 1 for knowing the reason why he was relieved from the post.

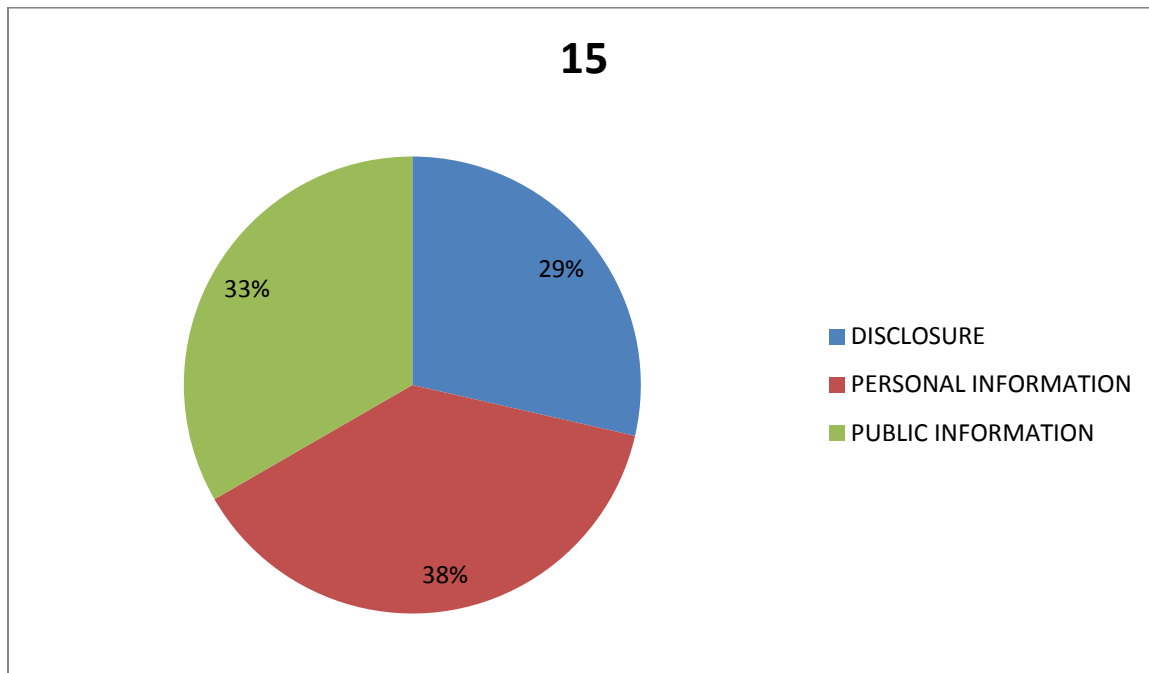
22. DIRECTORATE OF FORENSIC SCIENCE.



22.1 _ In the year 2015,3 second appeals were filed before the CIC against directorate of forensic science. Out of 3 second appeals, 2 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, 2 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

22.2 According to the data collected, 2 orders related to directions by CIC to appear before CIC and 1 application was related to recruitment of senior scientific officer.

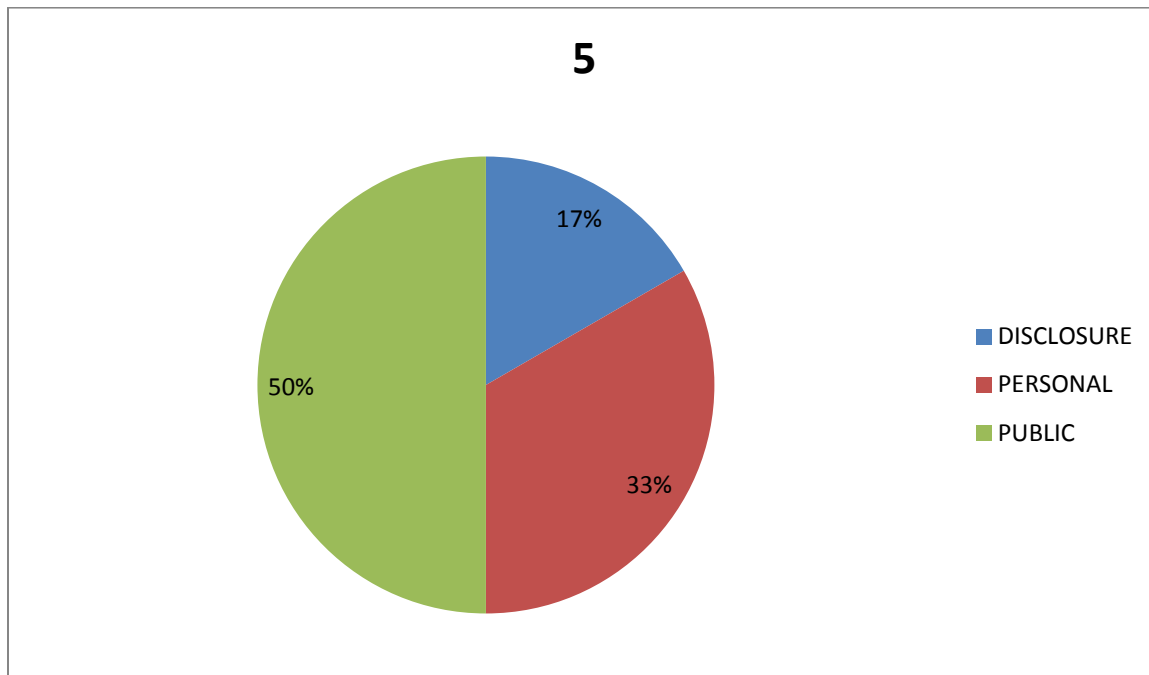
23. C.R.P.F.



23.1 _ In the year 2015,15 second appeals were filed before the CIC against C.R.P.F. Out of 15 second appeals, 8 RTI applications were filed seeking personal information and 7 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 15 applications, 6 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

23.2 According to the collected data, 2 applications were filed for seeking certain documents like age proof and salary certificate.

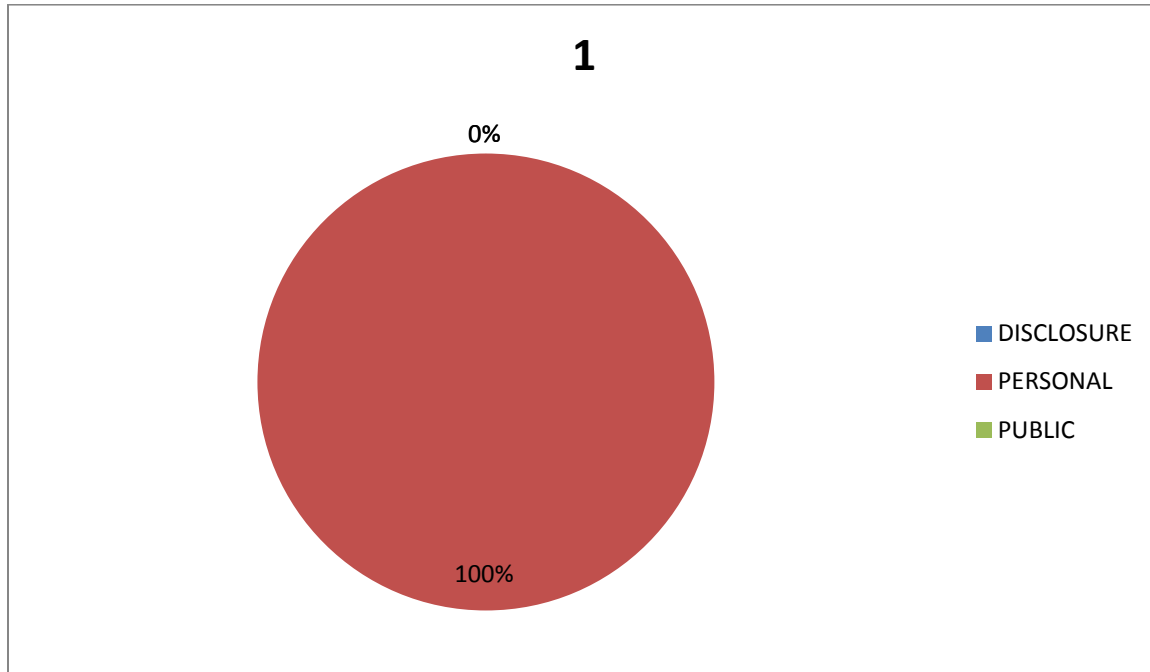
24. CENTRAL ADMINISTRATIVE TRIBUNAL.



24.1 _ In the year 2015,5 second appeals were filed before the CIC against C.A.T. Out of 5 second appeals, 2 RTI applications were filed seeking personal information and 3 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 5 applications, 1 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

24.2 According to the data collected, 2 applications were related to file movement and 1 was related to member of CAT.

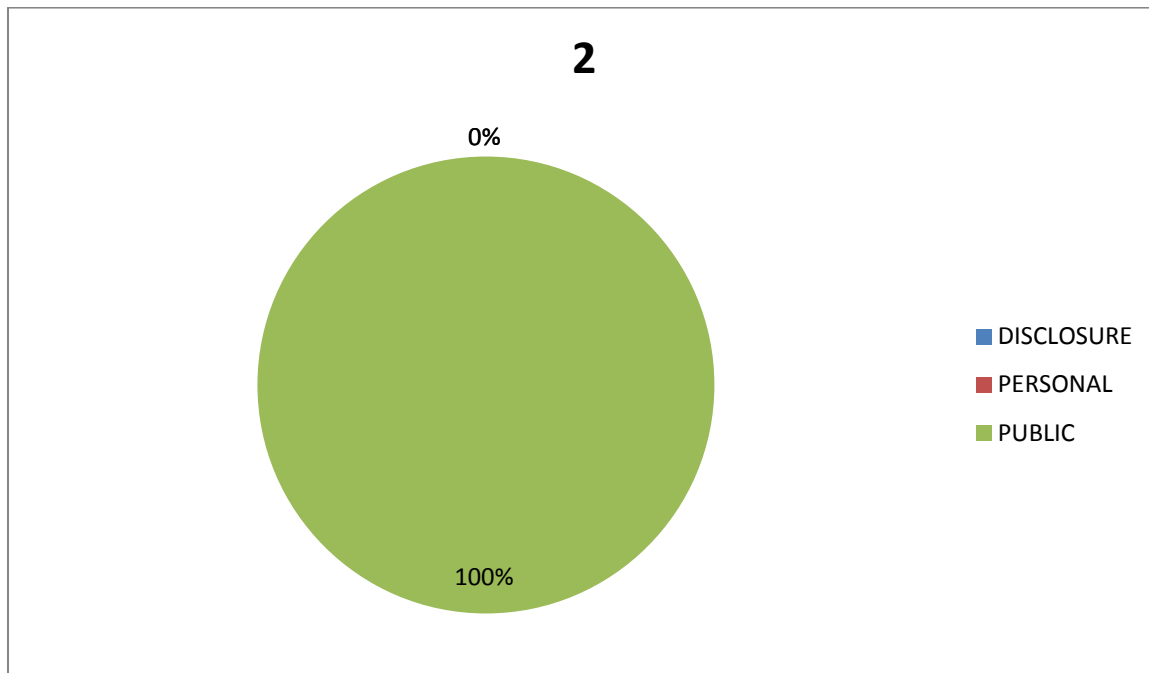
25. MINISTRY OF DEFENCE.



25.1 _ In the year 2015, 1 second appeal were filed before the CIC against Ministry of Defence. Out of 1 second appeal, 1 RTI applications were filed seeking personal information and no with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

25.2 According to the data collected, 1 application was relating to know the command over Battalion.

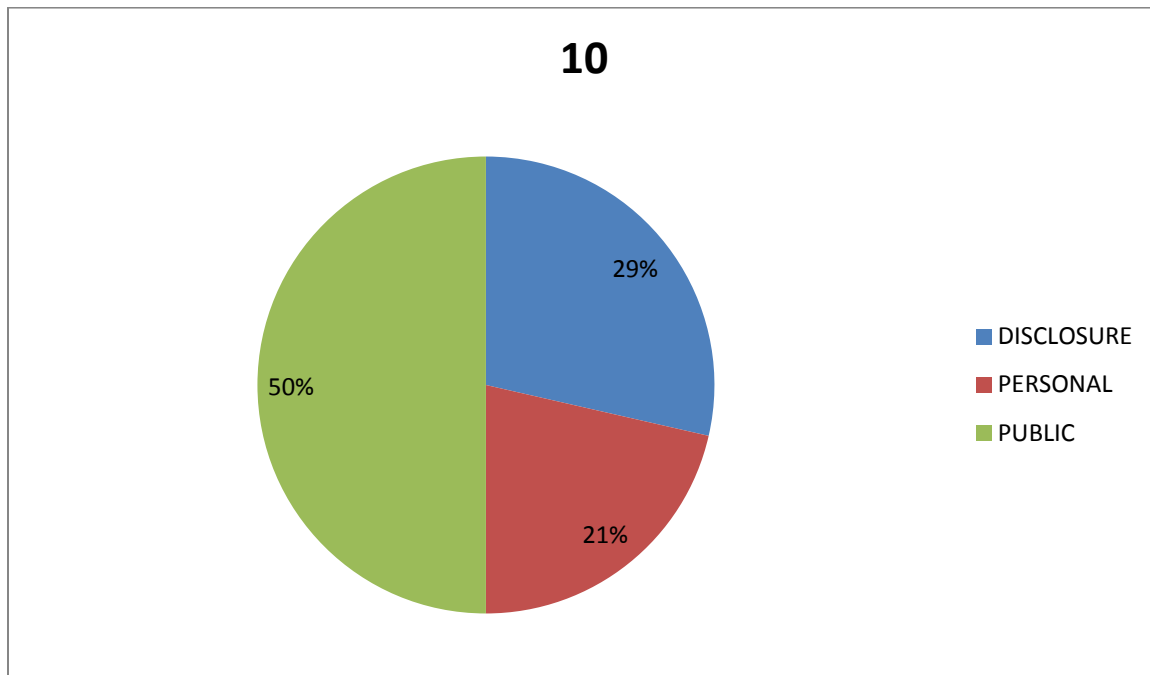
26. SASHASTRA SEEMA BAL.



26.1 _ In the year 2015,2 second appeals were filed before the CIC against S.S.B. Out of 2 second appeals, no RTI applications were filed seeking personal information and 2 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, no application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

26.2 According to the data collected, 1 application was relating to medical services provided at CAPF and 1 related to the consent while considering review appeal.

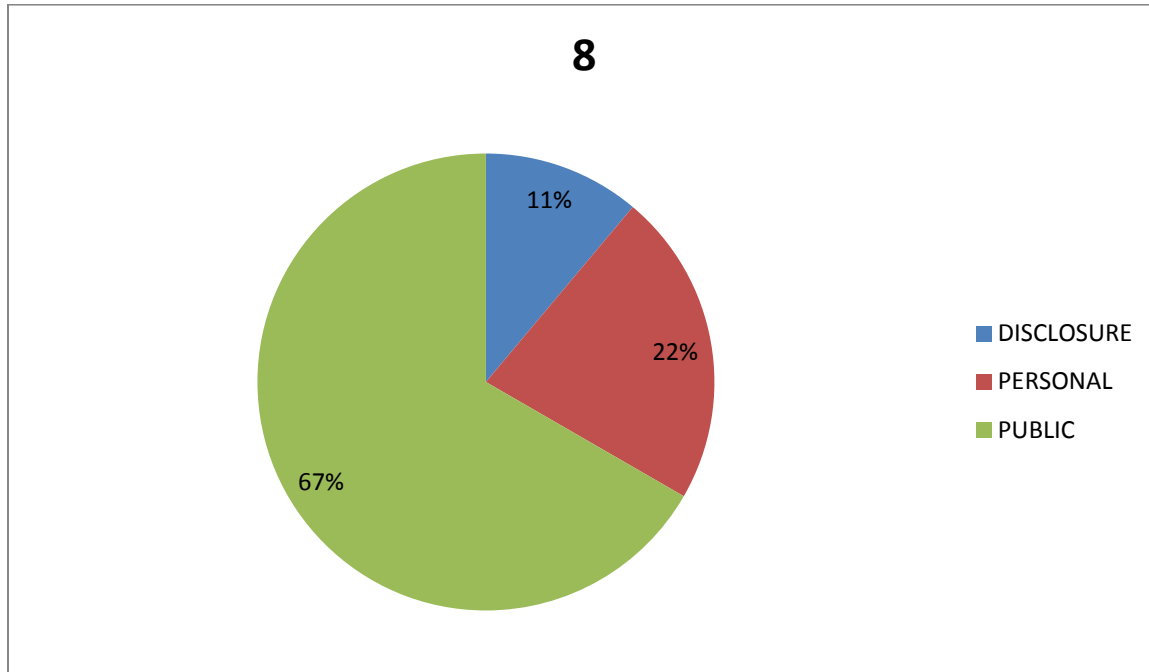
27. MINISTRY OF MINORITY AFFAIRS.



27.1 _ In the year 2015,10 second appeals were filed before the CIC against Ministry of Minority Affairs. Out of 10 second appeals, 3 RTI applications were filed seeking personal information and 7 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 10 applications, 4 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

27.2 According to the data collected, 1 application related to copies of constitutional provisions and 1 application related to benefits of minority by PMs 15 point programme.

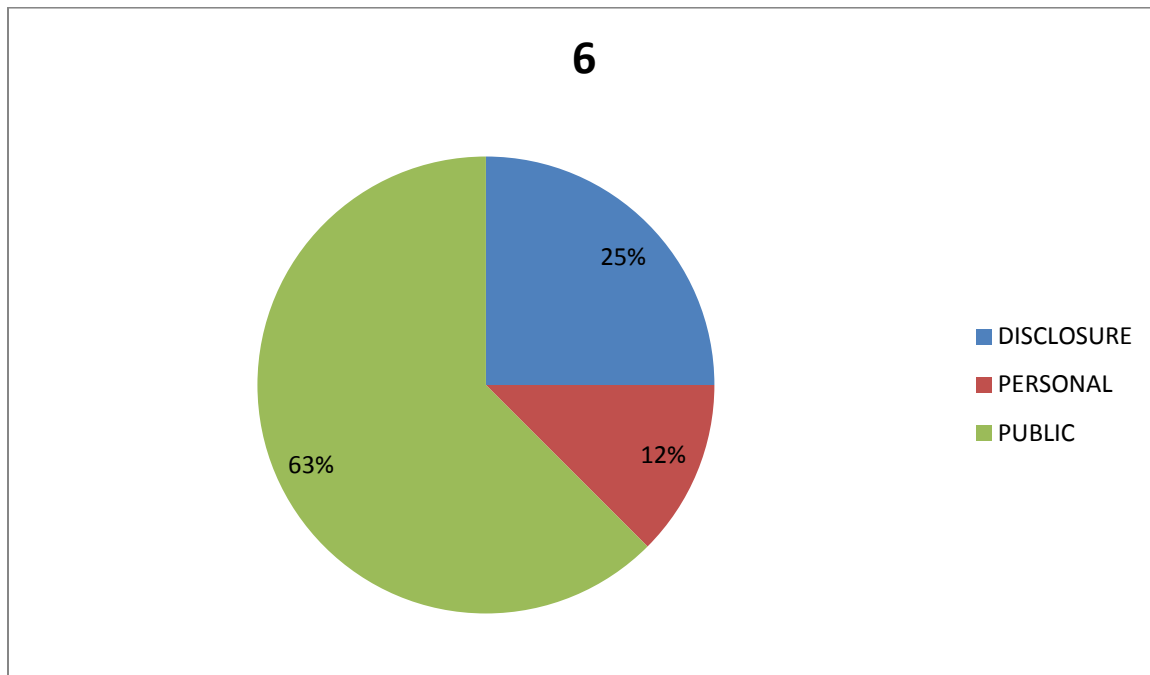
28. DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE.



28.1 _ In the year 2015,8 second appeals were filed before the CIC against DoP&PW. Out of 8 second appeals, 2 RTI applications were filed seeking personal information and 6 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 8 applications, 1 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

28.2 According to the data collected, 2 applications were filed for seeking copies of orders and court cases and 1 application in respect to rules followed by GOI in respect of grant of provisional provisions.

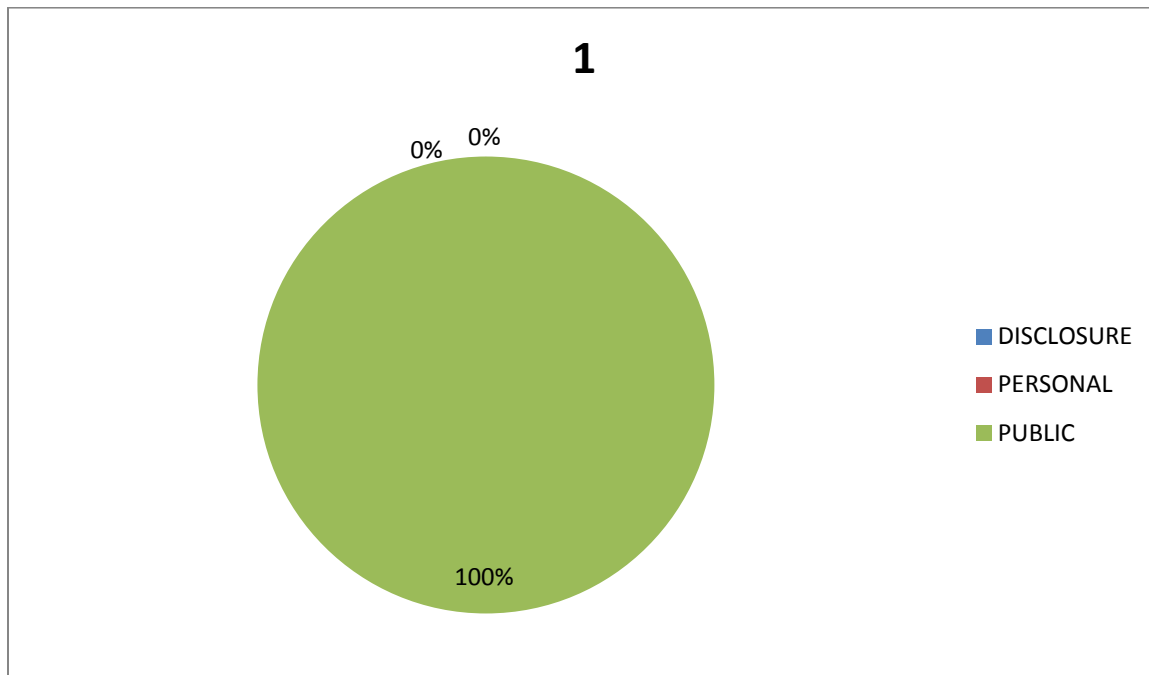
29. PRIME MINISTER OFFICE.



29.1 _ In the year 2015,6 second appeals were filed before the CIC against P.M.O. Out of 6 second appeals, 1 RTI applications were filed seeking personal information and 5 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 6 applications, 2 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

29.2 According to the data collected, 1 application was filed for seeking the copy of file/documents and 2 relating to neglect of rural area in Aligarh.

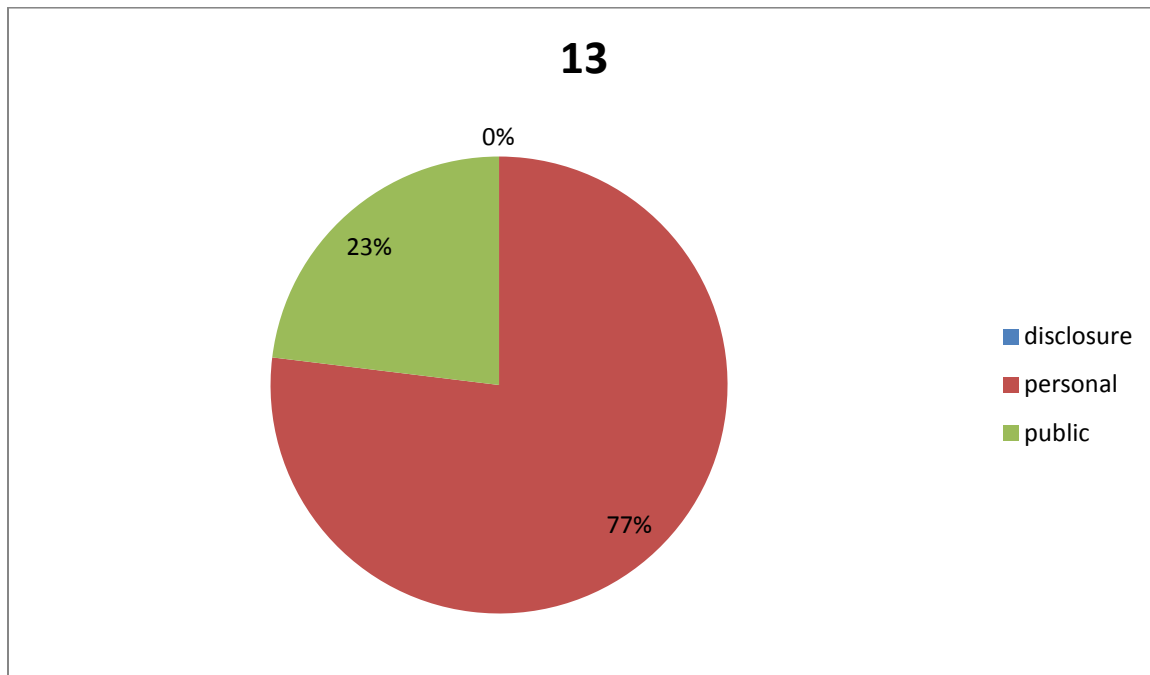
30. PLANNING COMMISSION.



30.1 _ In the year 2015,1 second appeal were filed before the CIC against Planning commission. Out of 1 second appeal, no RTI application were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

30.2 According to the collected data, 1 application was filed to know any pension benefits claimed by PM Manmohan Singh and other MPs.

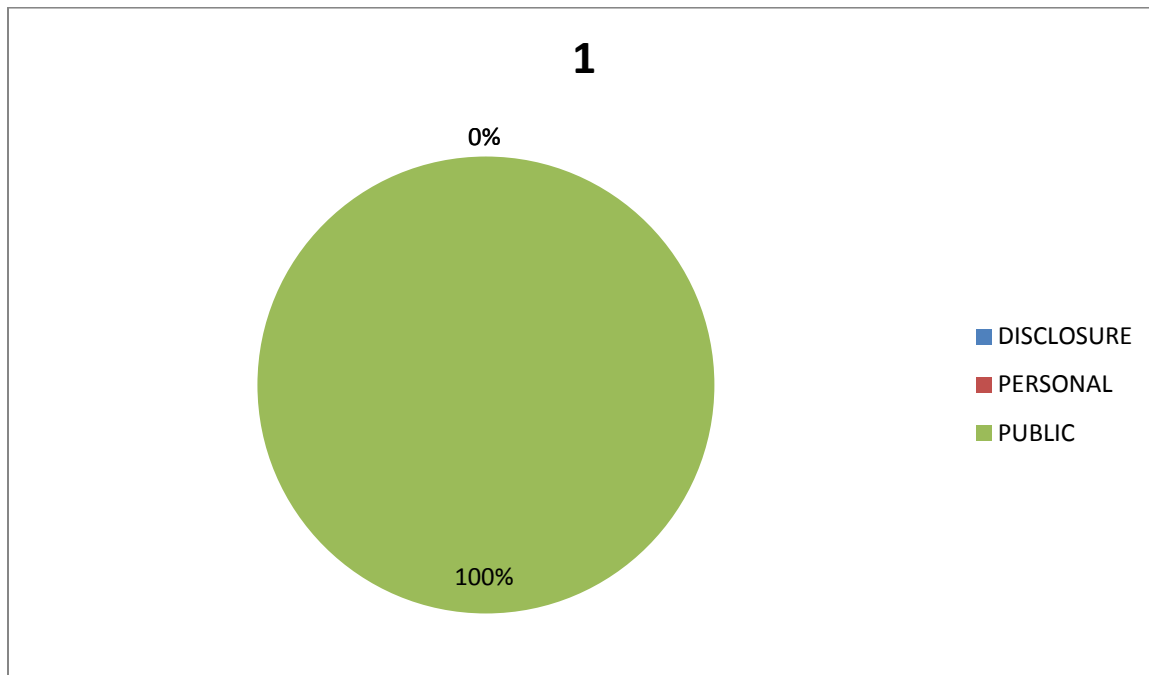
31. BORDER SECURITY FORCE.



31.1 In the year 2015,13 second appeals were filed before the CIC against B.S.F. Out of 13 second appeals, 10 RTI applications were filed seeking personal information and 3 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 13 applications, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

31.2 According to the data collected, 2 applications were filed for seeking the copies of service book & statement of witnesses and 1 application relating to purchase of Shakti Bhog Atta.

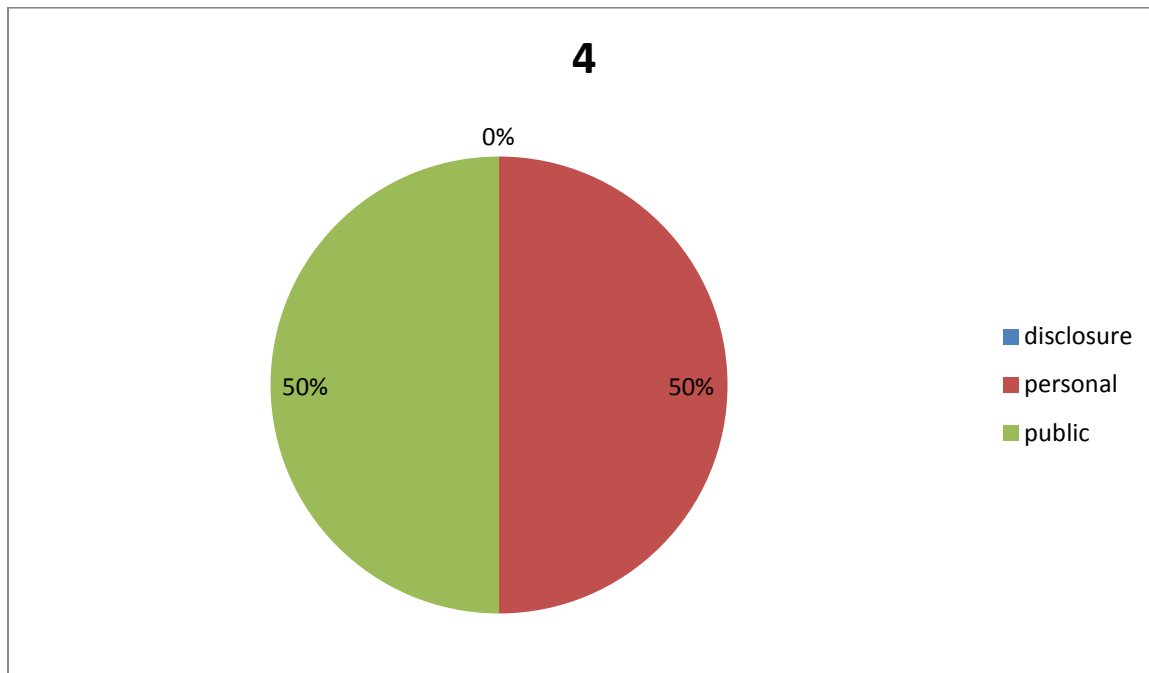
32. BUREAU OF POLICE RESEARCH AND DEVELOPMENT.



32.1 _ In the year 2015,1 second appeals were filed before the CIC against DoPR&D. Out of 1 second appeals, 0 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

32.2 According to the data collected, 1 application was made for compliance of public authority with the DoPT`s guidelines.

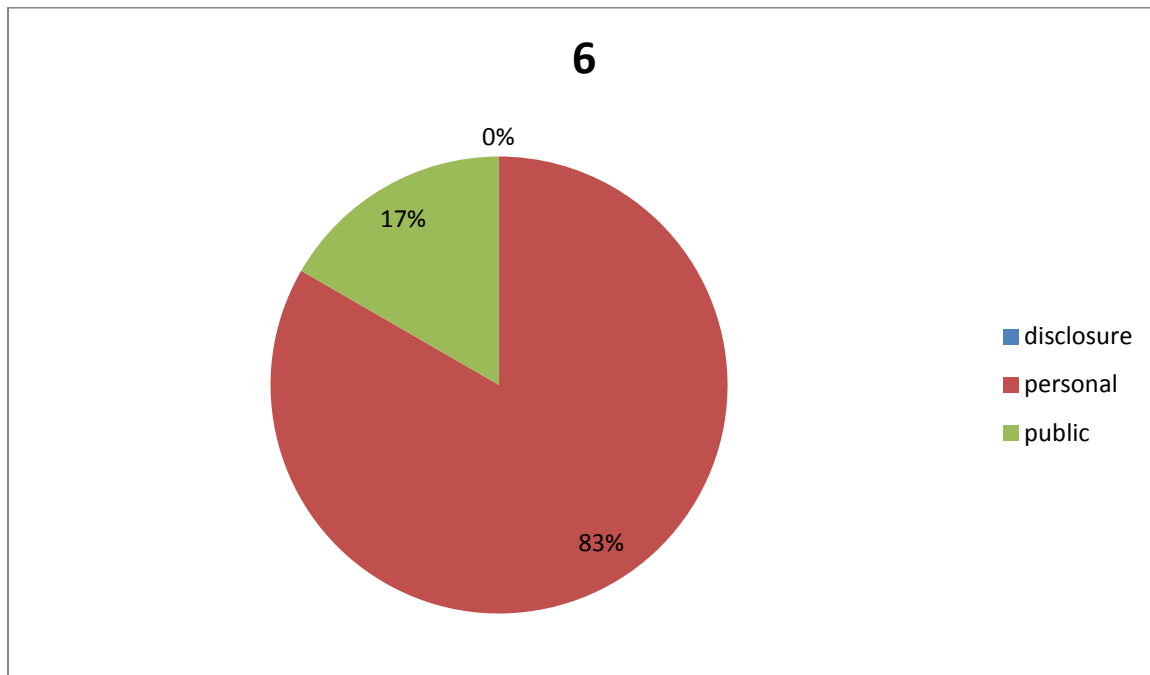
33. POLICE DEPARTMENT.



33.1 _ In the year 2015, 4 second appeals were filed before the CIC against Police Department. Out of 4 second appeals, 2 RTI applications were filed seeking personal information and 2 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 4 applications, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

33.2 According to the data collected, 2 applications were filed relating to Intimation made by Dy. Registrar about 106 incomplete appeals, and 1 application for seeking copy of statements etc.

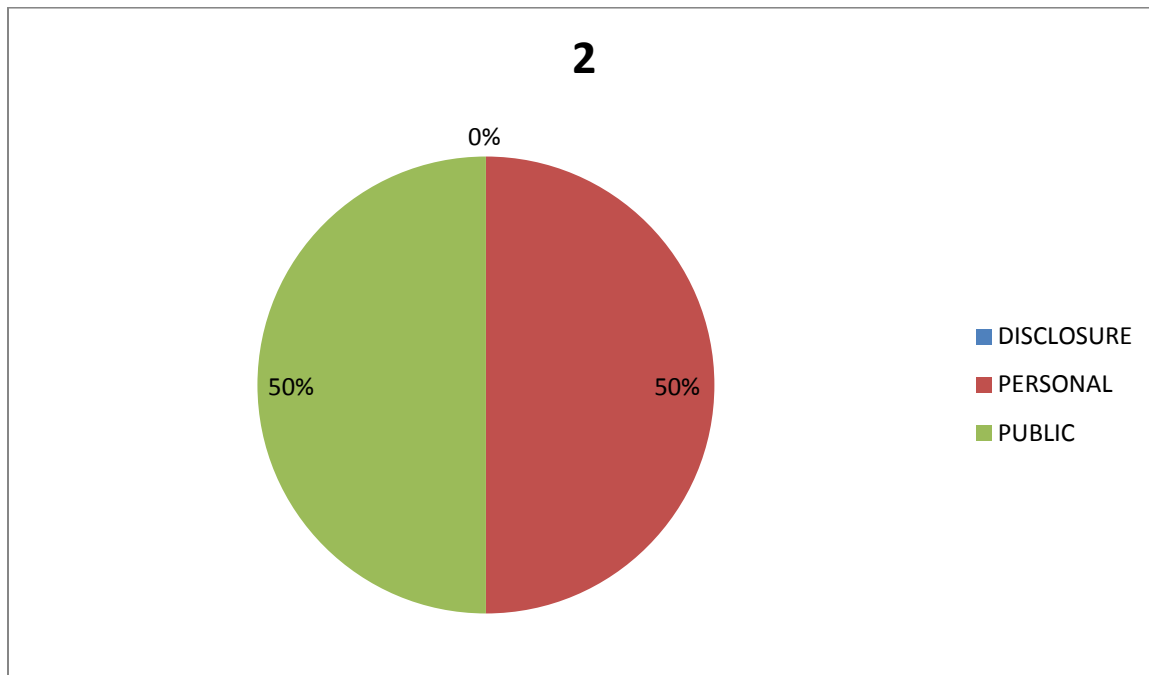
34. INDO-TIBETAN BORDER FORCE.



34.1 _ In the year 2015,6 second appeals were filed before the CIC against I.T.B.P. Out of 6 second appeals, 5 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 6 applications, 0 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

34.2 According to the data collected, 2 applications were filed relating to the case registered by CBI and 2 applications related to application and action taken of letter.

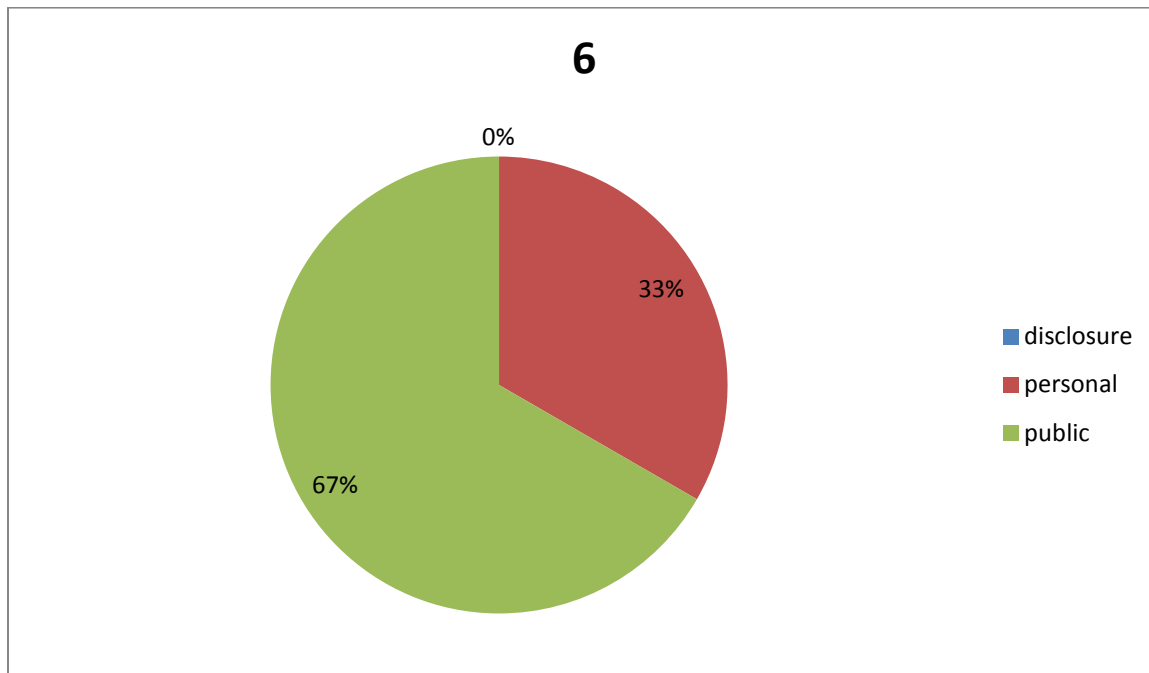
35. MINISTRY OF HUMAN RESOURCE DEVELOPMENT.



35.1 _ In the year 2015,2 second appeals were filed before the CIC against HRD Ministry. Out of 2 second appeals, 1 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 0 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

35.2 According to the data collected, 1 application was filed relating to selection of one employee and 1 application related to recruitment of assistant editor.

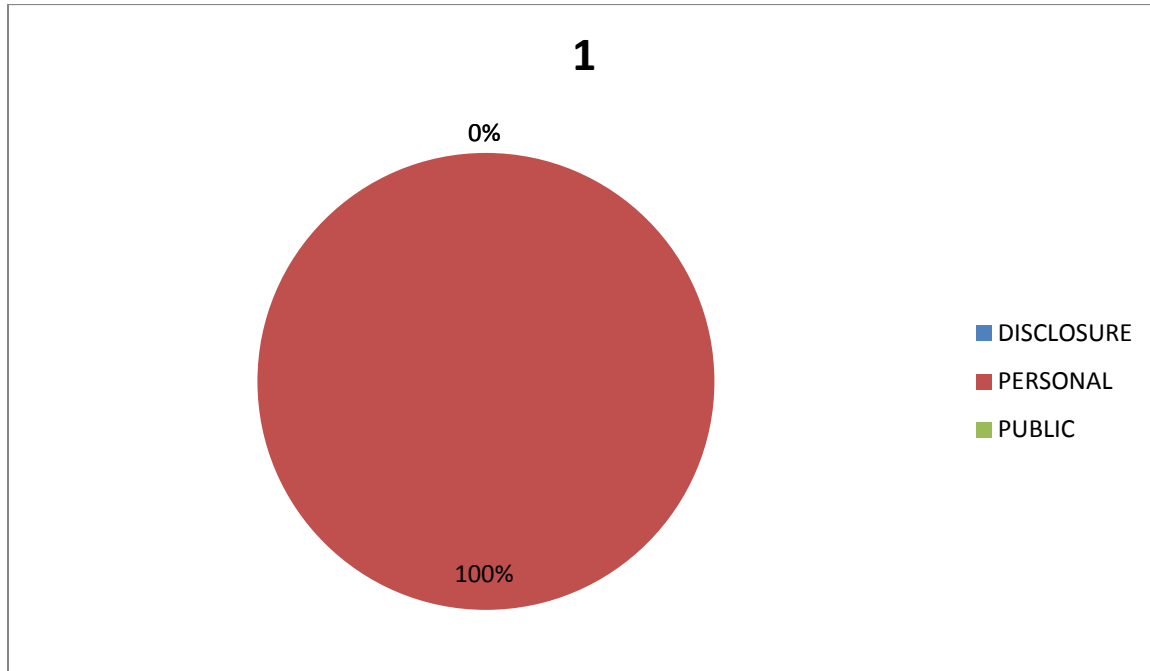
36. INTELLIGENCE BUREAU.



36.1 _ In the year 2015,6 second appeals were filed before the CIC against I.B. Out of 6 second appeals, 2 RTI applications were filed seeking personal information and 4 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 6 applications, no application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

36.2 According to the data collected, 1 application related to passport holder and 2 application were filed which related to enforcement of provision of ACT.

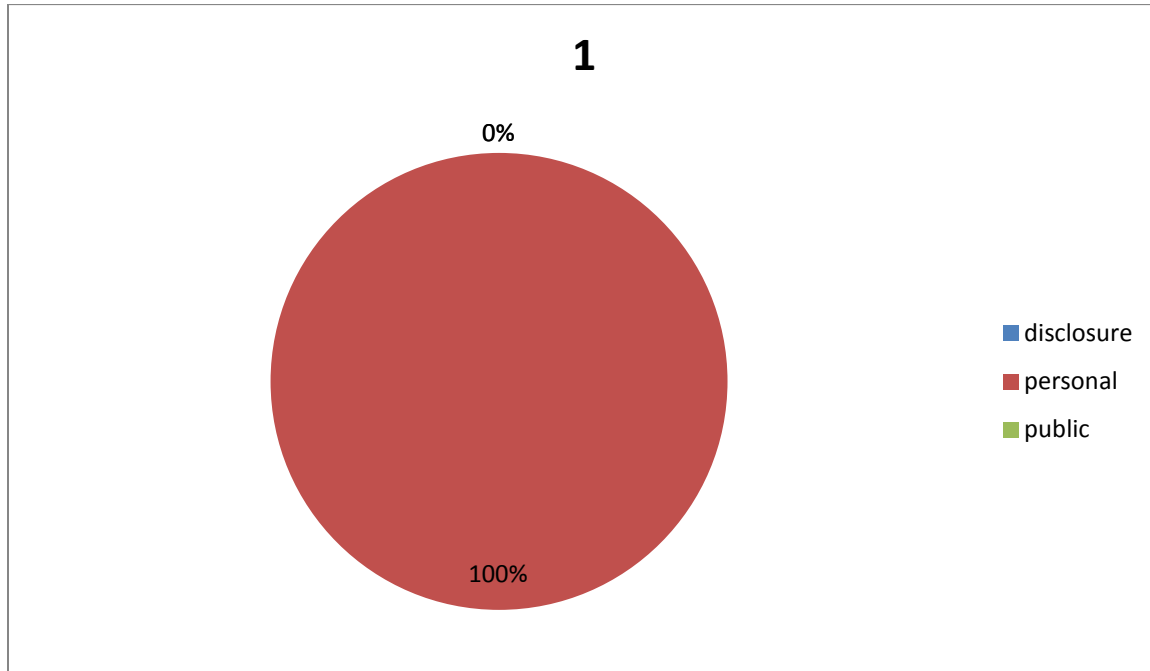
37. INTERNAL SECURITY DIVISION.



37.1 _ In the year 2015,1 second appeal were filed before the CIC against I.S.D. Out of 1 second appeal, 1 RTI application were filed seeking personal information and 0 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

37.2 According to the data collected, 1 application related to non payment of pay.

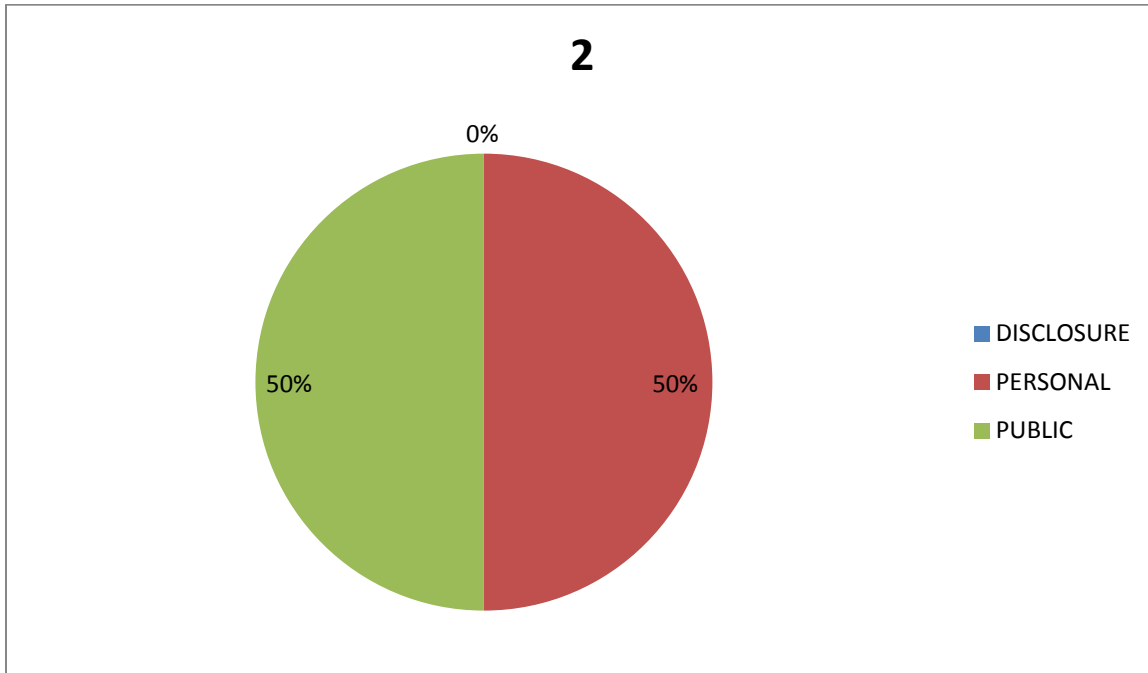
38. CENTRAL TRANSLATION BUREAU.



38.1 _ In the year 2015,1 second appeal were filed before the CIC against C.T.B. Out of 1 second appeal, 1 RTI application were filed seeking personal information and 0 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

38.2 According to the data collected, 1 application was filed related to Dak.

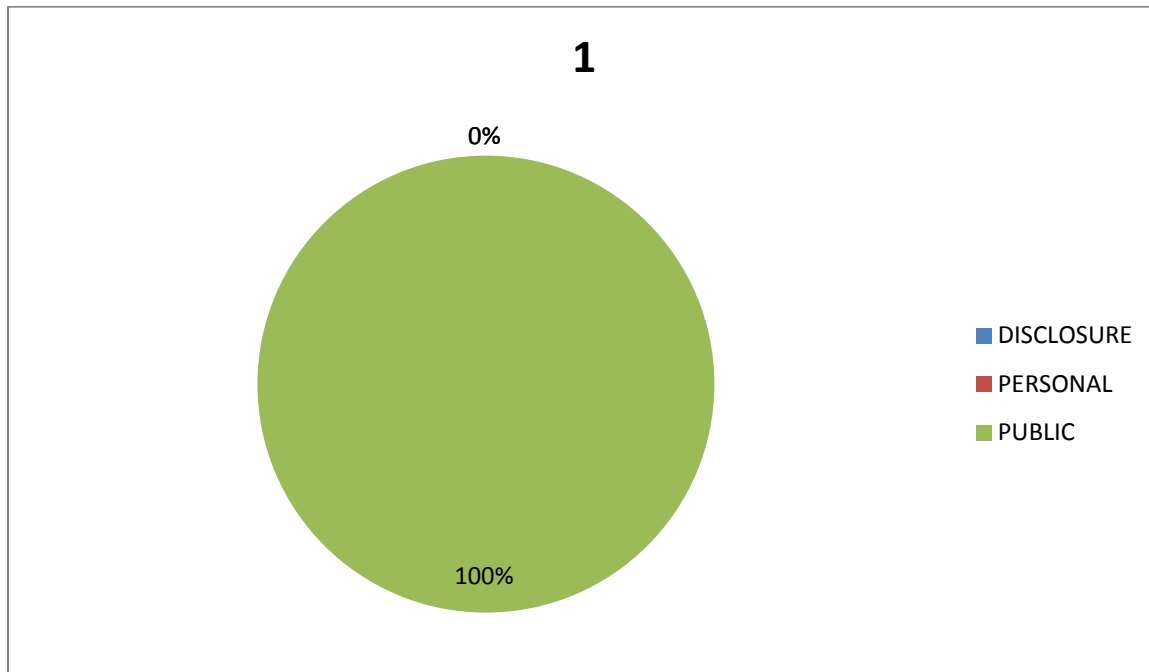
39. NATIONAL SECURITY GUARD.



39.1 In the year 2015, 2 second appeals were filed before the CIC against N.S.G. Out of 2 second appeals, 1 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

39.2 According to the data collected, 1 application was filed for seeking copy of bills and 1 is related to corrupt activities of a person.

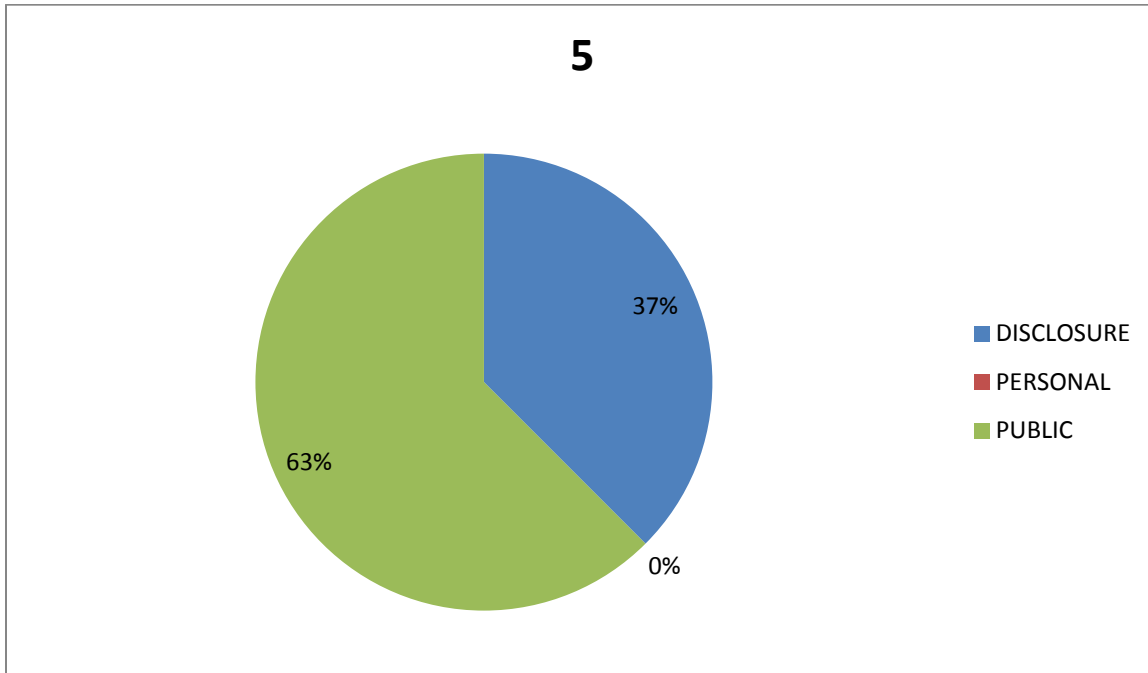
40. LBSNAA.



40.1 _ In the year 2015,1 second appeal were filed before the CIC against LBSNAA. Out of 1 second appeal, 0 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

40.2 According to the data collected, 1 application was filed relating to recruitment of LDC`S and Stenographers.

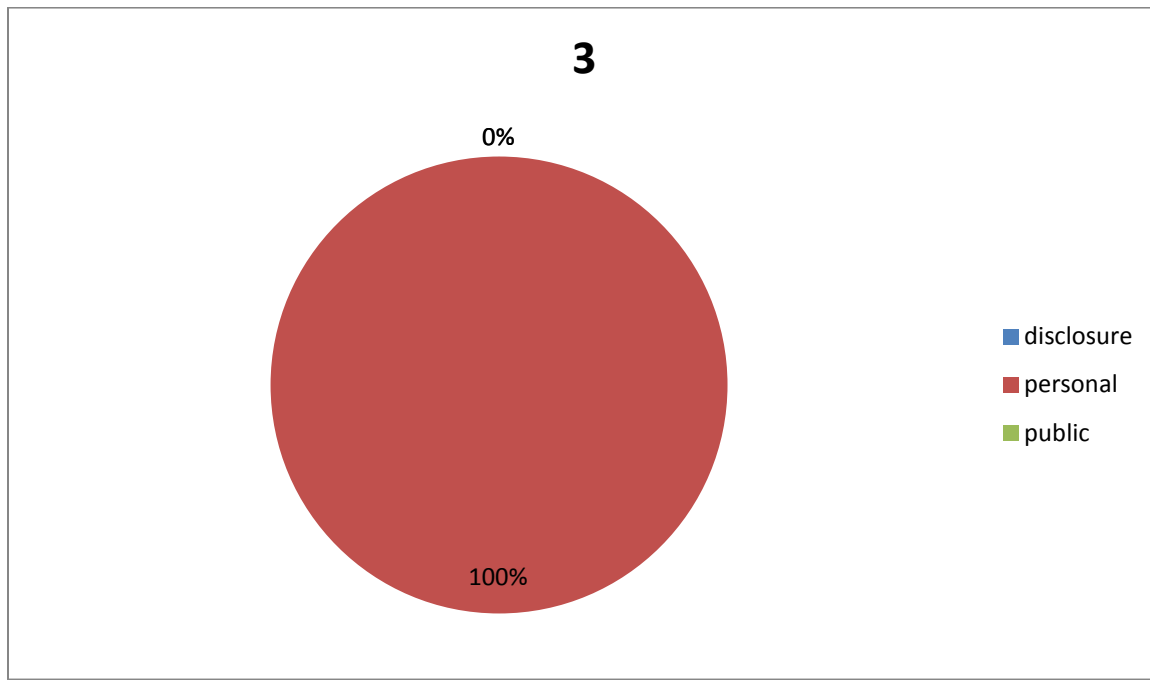
41. DEPARTMENT OF ADMINISTRATIVE REFORMS.



41.1 _ In the year 2015,5 second appeals were filed before the CIC against D.A.R. Out of 5 second appeals, 0 RTI applications were filed seeking personal information and 5 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 5 applications, 3 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

41.2 According to the data collected, 1 application was filed for seeking copy of notes, etc. and 1 application related to duty of gazette officer.

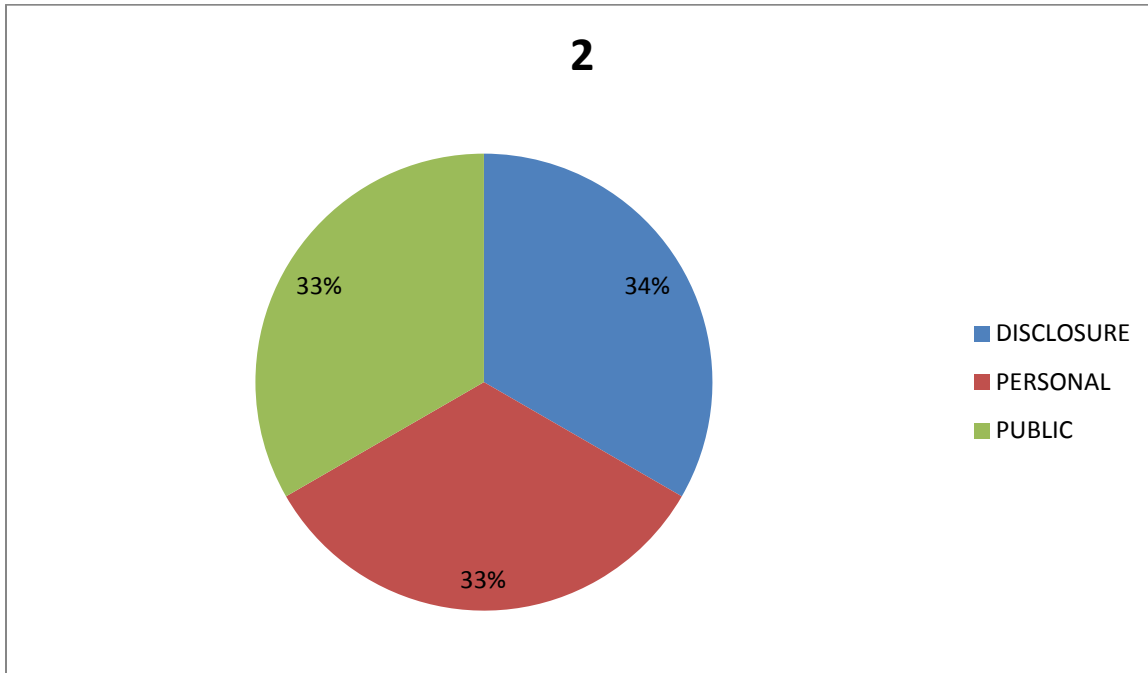
42. ASSAM RIFLES.



42.1 In the year 2015, 3 second appeals were filed before the CIC against A.R. Out of 3 second appeals, 3 RTI applications were filed seeking personal information and 0 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

42.2 According to the data collected, 1 application was filed relating to his own transfer and 2 applications relating to former rifleman.

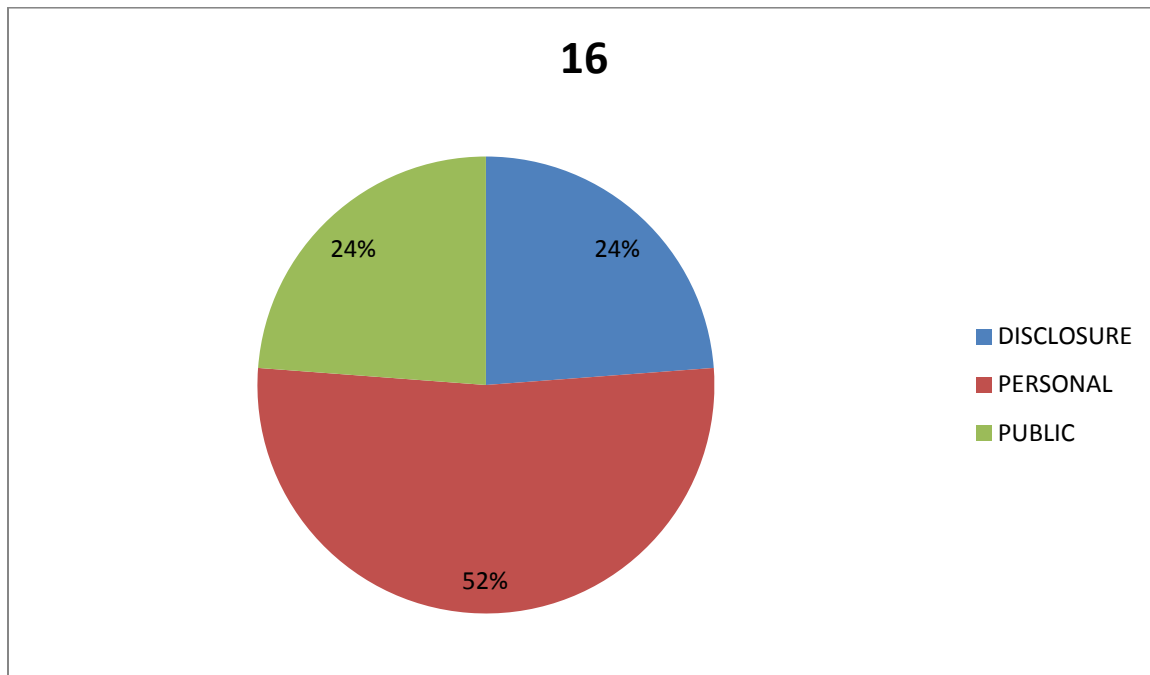
43. OFFICE OF REGISTRAR GENERAL OF INDIA.



43.1 _ In the year 2015,2 second appeals were filed before the CIC against O.R.G.I. Out of 2 second appeals, 1 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 1 application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

43.2 According to the data collected, 1 application was filed related to census of previous year and linguistic survey and 1 for non compliance of order.

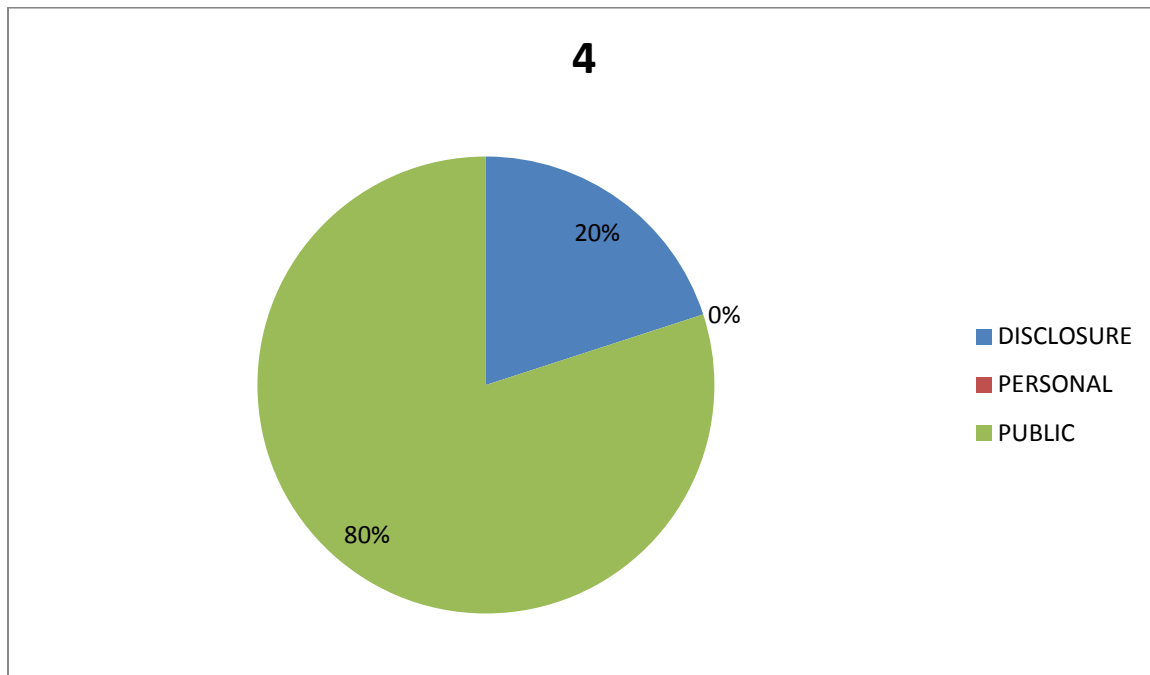
44. DEPARTMENT OF REVENUE.



44.1 _ In the year 2015,16 second appeals were filed before the CIC against DoR. Out of 16 second appeals, 11 RTI applications were filed seeking personal information and 5 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 16 applications, 5 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

44.2 According to the data collected, 2 application were filed for seeking copy of note sheets & documents and 5 order relating to issue of show cause notice.

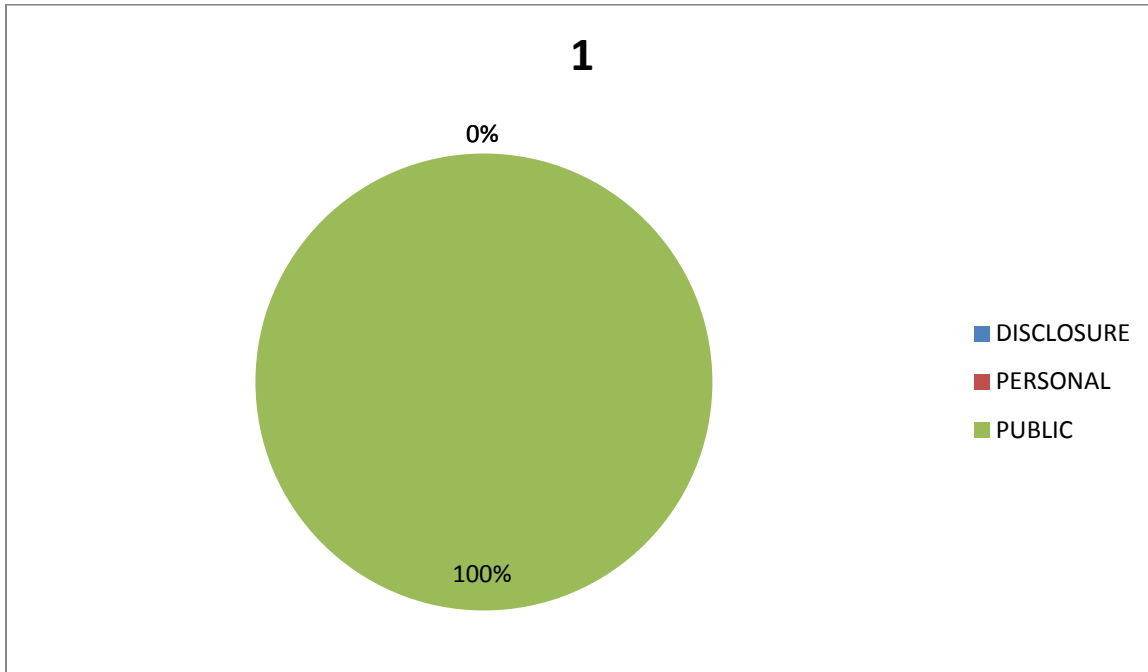
45. MINISTRY OF PARLIAMENTARY AFFAIRS.



45.1 _ In the year 2015, 4 second appeals were filed before the CIC against MPA. Out of 4 second appeals, no RTI applications were filed seeking personal information and 4 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 4 applications, 1 application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

45.2 According to the data collected, 2 applications were filed for seeking copy of documents/note sheets and 1 application relating to know the amount spent on providing security of PMs CMs etc.

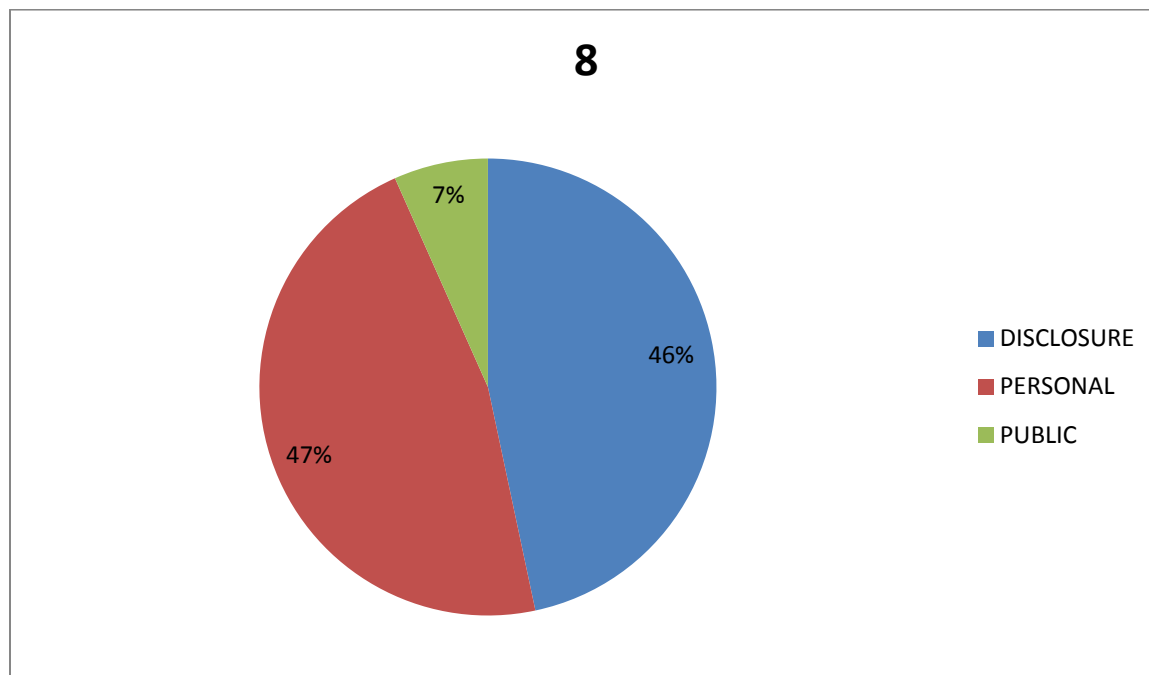
46. DEPARTMENT OF POSTS.



46.1 _ In the year 2015, 1 second appeal were filed before the CIC against Department of posts. Out of 1 second appeal, 0 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

46.2 According to the data collected, 1 application was filed for knowing details of competitive exams.

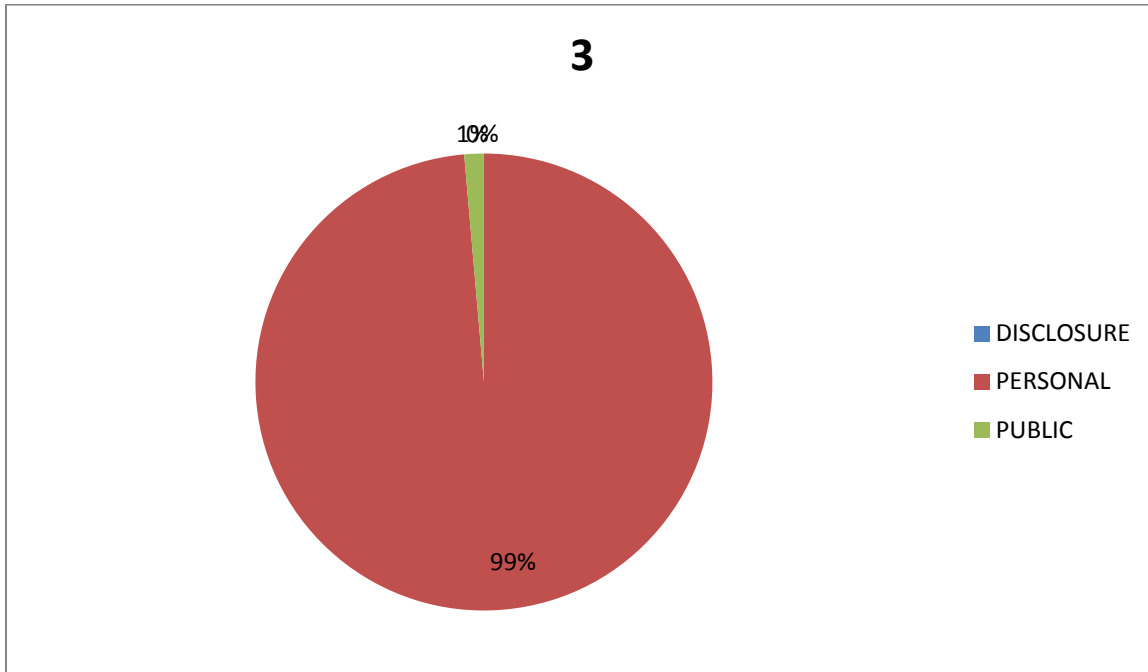
47. MINISTRY OF LAW AND JUSTICE.



47.1 _ In the year 2015, 8 second appeals were filed before the CIC against ministry of law and justice. Out of 8 second appeals, 7 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 8 applications, 7 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

47.2 According to the data collected, 6 show cause notices has been issued and 1 application was for knowing the language in which police officials are legally authorized to register FIR.

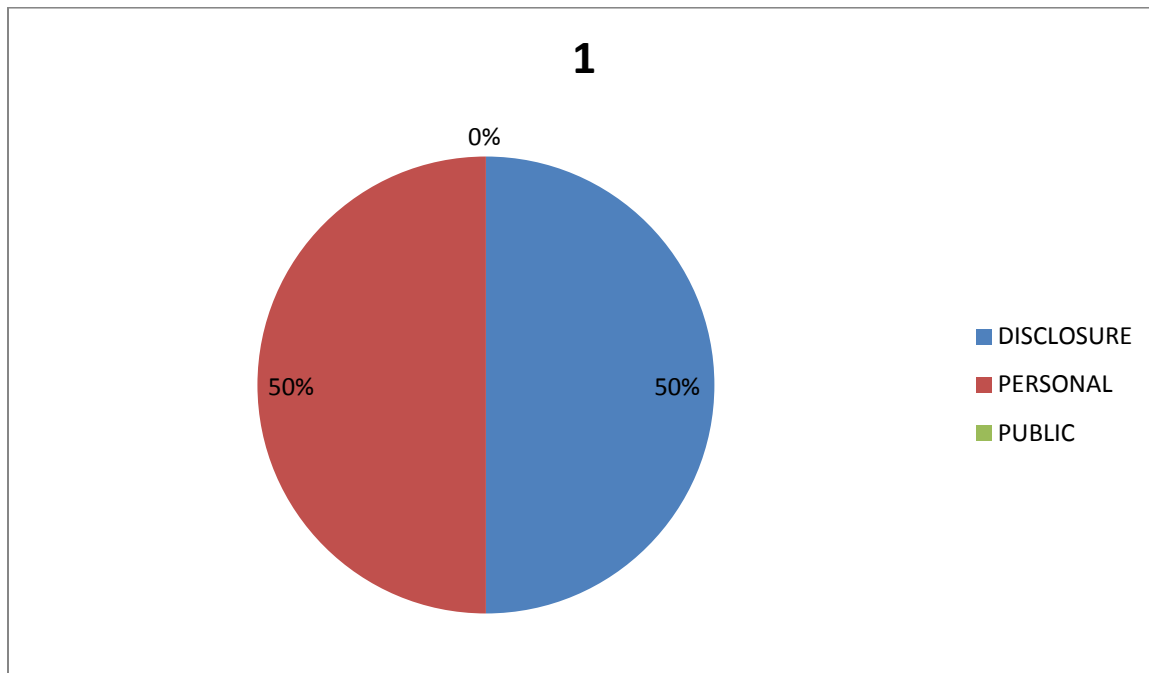
48. DIRECTORATE OF ENFORCEMENT.



48.1 _ In the year 2015,3 second appeals were filed before the CIC against Directorate of enforcement. Out of 3 second appeals, 3 RTI applications were filed seeking personal information and 0 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 3 applications, 2 applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

48.2 According to the data collected, 2 applications were filed for knowing the request for file written submission and 1 is related to date on which respondent received the letter.

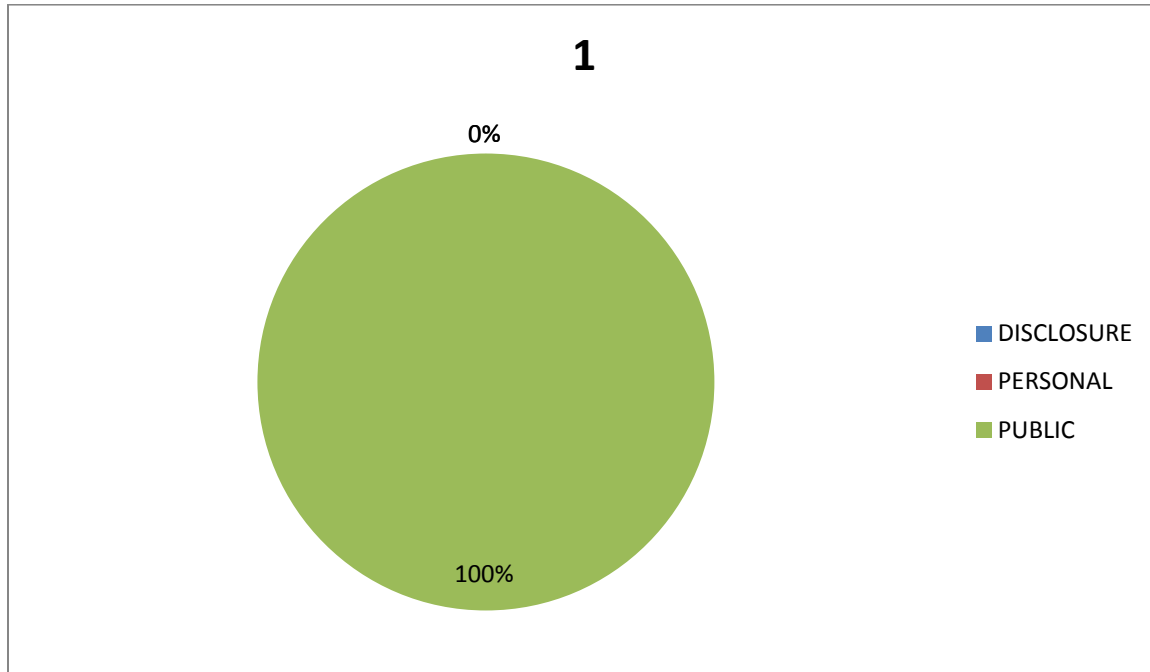
49. CHIEF COMMISSIONER OF CUSTOMS, BANGALORE ZONE.



49.1 _ In the year 2015, 1 second appeal were filed before the CIC against Chief Commissioner of Custom. Out of 1 second appeal, 1 RTI applications were filed seeking personal information and 0 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, 1 application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

49.2 According to the data collected, the order is for directing to CPIO to appear before the commission.

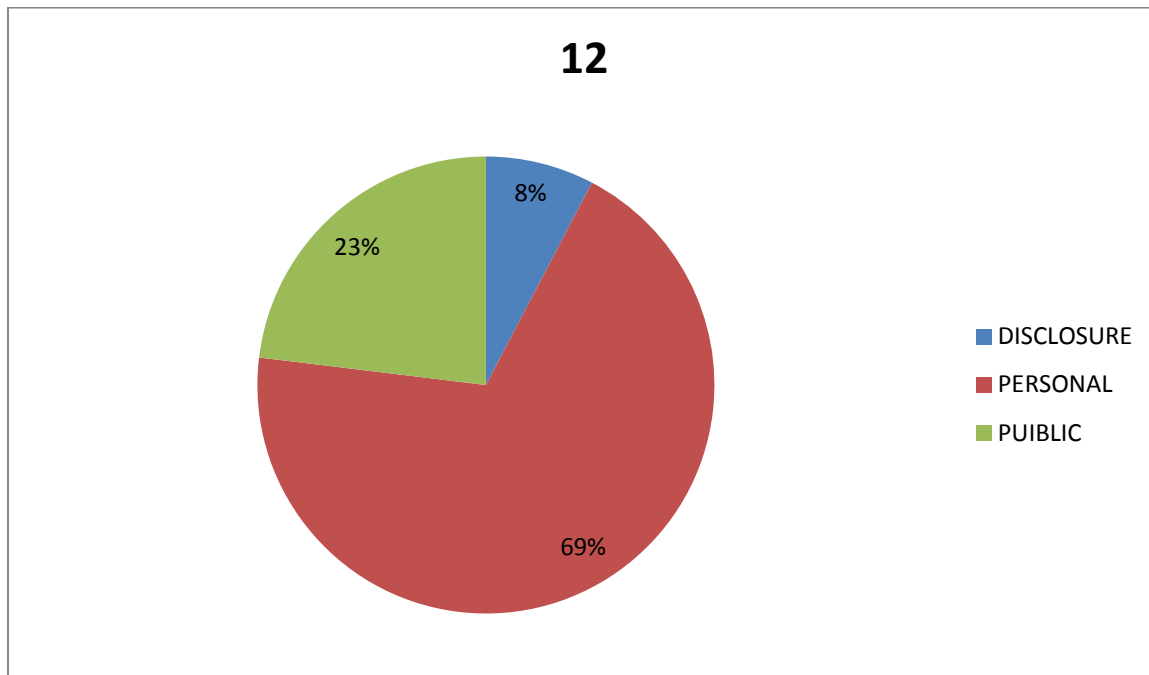
50. COMMITTEE OF PARLIAMENT ON OFFICIAL LANGUAGE.



50.1 _ In the year 2015,1 second appeal were filed before the CIC against Committee of parliament on official language. Out of 1 second appeal, no RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

50.2 According to the data collected, application was to know what action taken on his representation.

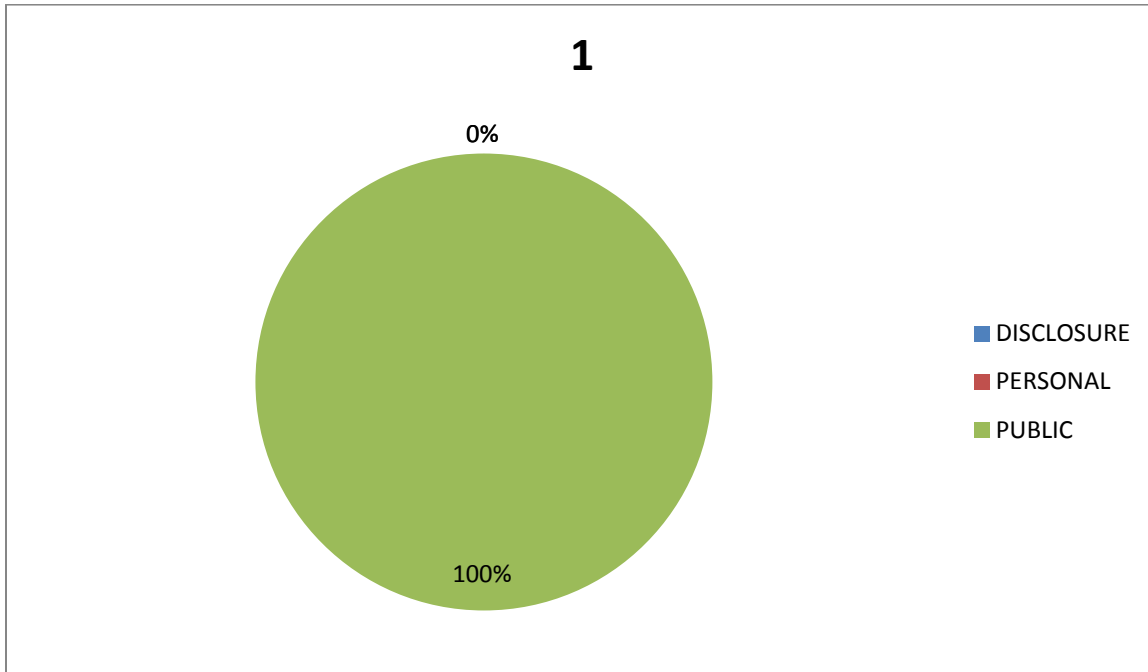
51. MINISTRY OF RURAL DEVELOPMENT.



51.1 _ In the year 2015, 12 second appeals were filed before the CIC against MRD. Out of 12 second appeals, 9 RTI applications were filed seeking personal information and 3 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 12 applications, 1 application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

51.2 According to the data collected, 6 applications were filed relating to written test(online) and 1 is elated to order of the constitutional bench.

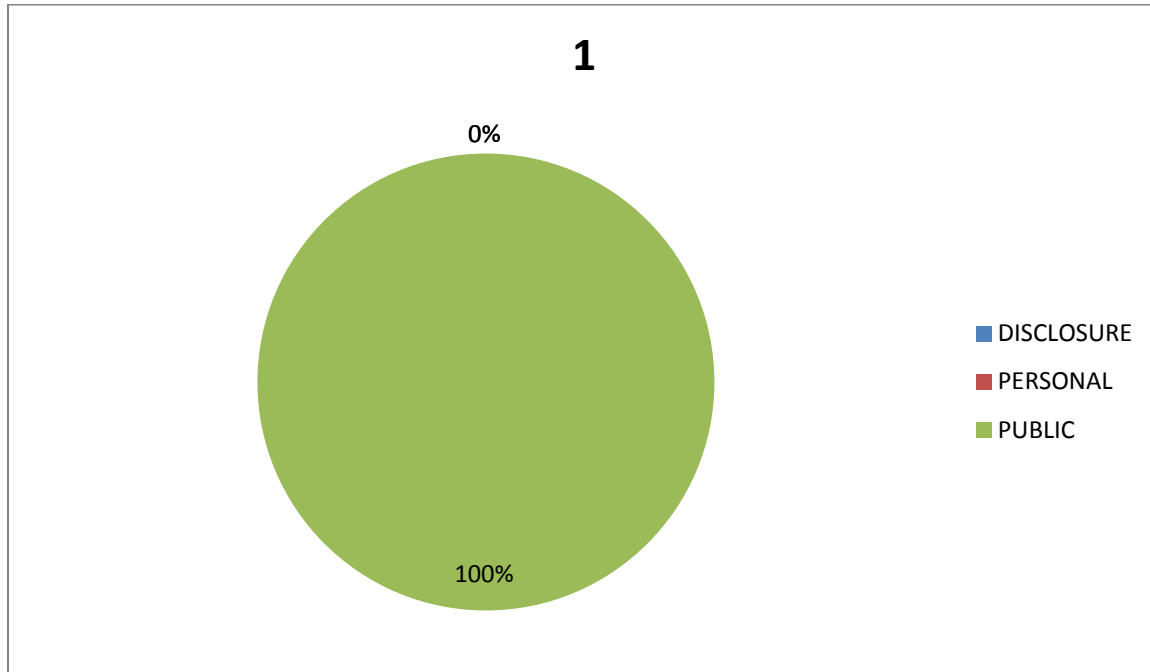
52. DEPARTMENT OF DRINKING WATER SUPPLY.



52.1 _ In the year 2015,1 second appeal were filed before the CIC against Department of Drinking water supply. Out of 1 second appeals, 0 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, no application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

52.2 According to the data collected, the application filed was about intimation passed about 106 incomplete petitions.

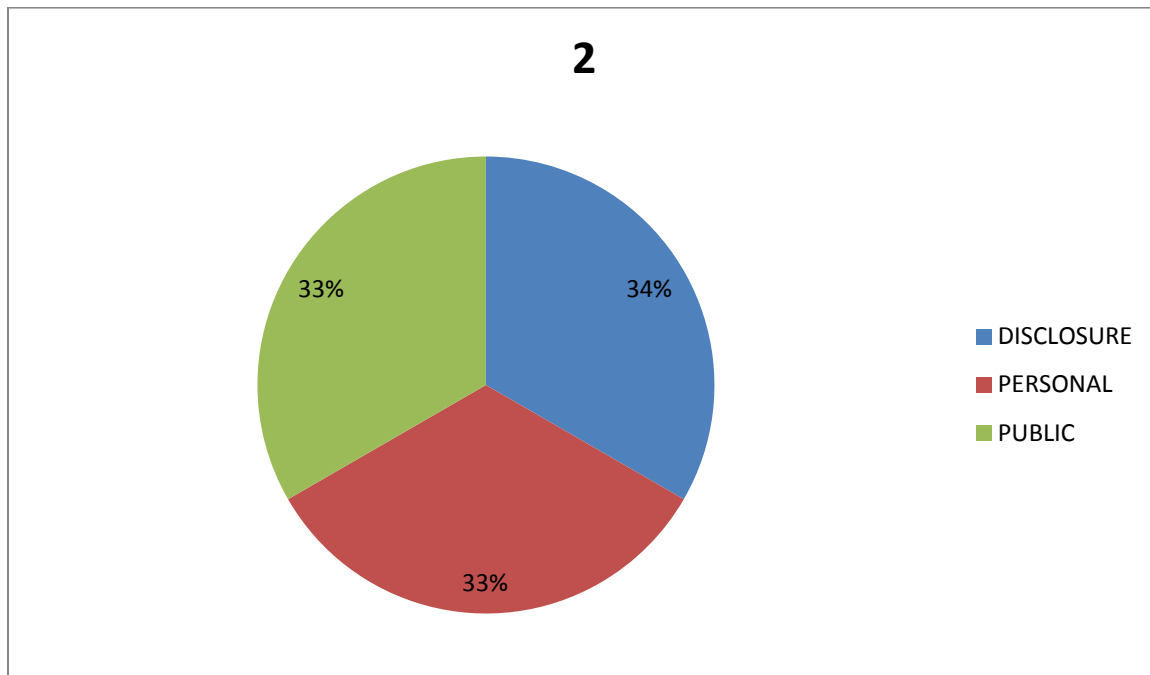
53. NORTH-EASTERN DEVELOPMENT FINANCE CORPORATION.



53.1 _ In the year 2015, 1 second appeal were filed before the CIC against NDFC. Out of 1 second appeal, no RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, NO applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

53.2 According to the data collected, the application was filed to seek copies of various letters and petitions.

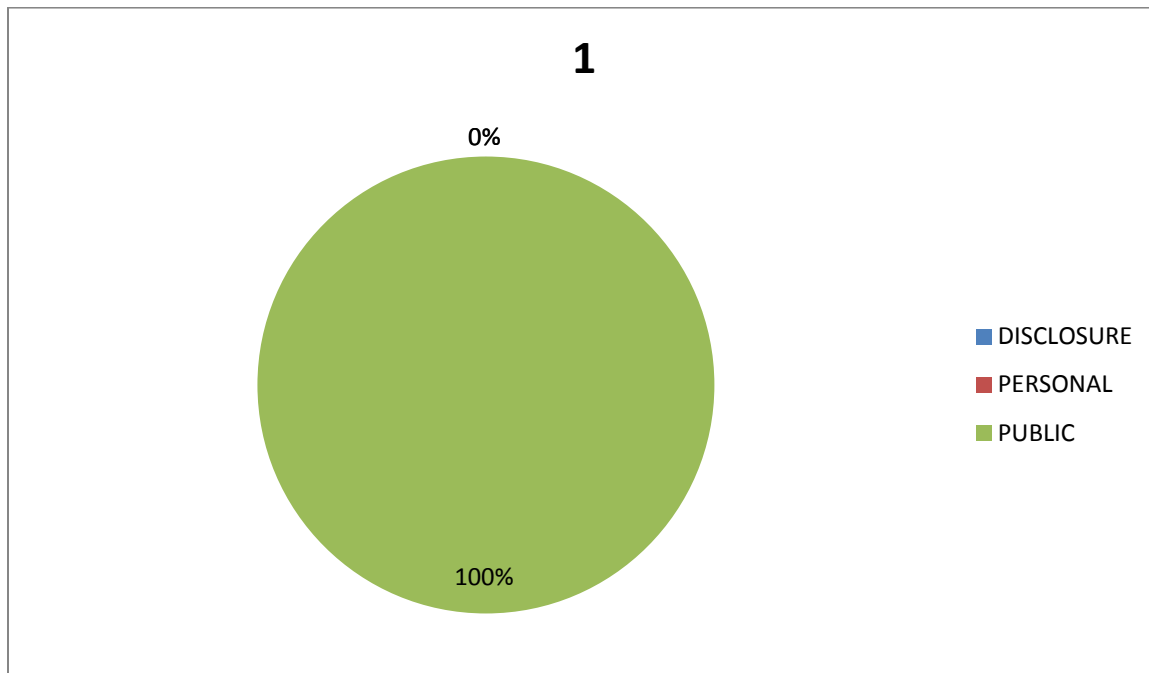
54. DIRECTORATE OF ORGANISATION & PERSONAL MANAGEMENT.



54.1 _ In the year 2015, 2 second appeals were filed before the CIC against DOPM. Out of 2 second appeals, 1 RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 2 applications, 1 application were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

54.2 According to the data collected, 2 applications were made for seeking copy of OM and Min. OF Meetings.

55. DIRECTORATE GENERAL OF SYSTEMS & DATA MANAGEMENT.



55.1 _ In the year 2015, 1 second appeal were filed before the CIC against DGSDM. Out of 1 second appeal, no RTI applications were filed seeking personal information and 1 with regard to public information. Also, on application of Section 4 of RTI Act, it was observed that out of 1 application, NO applications were relating to information which comes under section 4 of the RTI Act as suo-moto disclosure from the public authority.

55.2 According to the data collected, the application was related to notification received by System Directorate.